[Shri G. Swaminathan] and that we will not have to pay any foreign exchange for its import? I would like this point to be clarified as to what he means by saying that these edible oils we are getting by way of aid. Do we have to pay for them or we don't have to pay for them?

SRHI G. S. DHILLON: I am sorry, Sir, we will not probably import more than the minimum needed. We have thought that if we do it that will affect prices and ultimately the farmer will • he affected. TVtat risk we do not want to take.

THE AIR (PREVENTION AND CONTROL OF POLLUTION AMENDMENT BILL, 1987—contd.

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): We shall now take up the Air (Prevention and Control of Pollution) Amendment Bill, 1987.

SHRI NIRMAL CHATTERJEE: Mr. Vice-Chairrm.n. Sir, I am on a point of clarification. While I was speaking before lunch recess, I had to conclude rather hurriedly. At that time there were interruptions about a particular point, which I need to clarify. Kindly give -me two minutes. This is in regard to the amendment which my friend, Shri Vishvjit Prithvijit Singh, was mentioning. Where no penalty has been provided, the original provision was a fine of Rs. 5,000 and after conviction, if he refuses to pay, Rs. 100 per day. The amendment now says that the fine of Rs. 5,000 would be Rs. 10,000 and Rs. 100 per day would become Rs. 5,000 per day. Additionally, because of suggestions in the House, they have provided for, as an alternative, a punishment of not less than three months. My only point was when everywhere it has been provided for a longer period of imprisonment when you are moving in that direction, why is it that this amendment is not in the direction of imposing imprisonment compulsorily «nd for a longer period. On this point,

I wanted to retain my position. Thank you.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Mr. Vice-Chairman. Sir, I rise to support the Bill. This is an extremely important measure which I am proud to support. The very nature of the measure becomes clear from the title. The Air (Prevention and Control of Pollution)-Amendment Bill, 1987. In the statement of objects; and reasons, it has been said—this point was made by the hon. Minister also a little while ago before lunch—that certain lacunae have been found, certain problems are there, certain things have been brought to the notice of the Government and to bring the Act more in consonance and more in line with the objectives for which the Act was framed originally, the amendments ha'e been brought forward, thereby making it all-comprehensive and, therefore, in the eventual analysis, more effective.

Sir, my point, which I have been making time and time again in the House, is that whenever we bring forward amendments we ought to be very careful. One of our major problems, as I have been saying, is that we have the best of intentions but hese best of intentions, by the time they get down and become an Act, by the time the rules are framed and by the time the rules are implemented, go awry. We find ourselves in all sorts of problems. The best of intentions are not implemented. Why are they not implemented? They are not implemented because of the lack of implementational will. It is there within our bureaucracy. It is this lack of implementational will which causes all problems and it is because of this that we have had to bring forward such sort of amendments. It is a totally-comprehensive redrafting of the Act. It amounts to a redrafting of the Act. It is a very good measure.

Having said his, I would now deal with the Act as it stands I am going to refer to the sections as they stand in the Act now. The nomenclatures I

am going to use are of the original sections ana not these newer ones. This is to show that it was quite obvious even then, when the original Act was framed, that there were certain problems and point out what we are doing now and how we are dealing with them.

The Air (Prevention

nnd Control of

The first section which we are amending is section 2. Here, we have introduced noise pollution. Noise will also be considered as pollution. I want •to add only one thing here. When you are thinking in terms of noise pollution, are you going to leave it ambiguous as I can see it now, or, are you going to introduce a clear definition when you frame the rules? Are you going to lay down clearly as to what decibel of noise will be construed as pollution and what intensity of noise will be accepted as ordinary noise? I would like to have clariflestinn on this point. 3.00 P. M.

It is good that now instead of the Central Board for Prevention of Water Pollution we are going to call it 'The Central Pollution Control Board'. This is purely a formal amendment because the same Board is going \o administer both water and air pollution.

Again n clause 2 there is a Definition of 'cccupier'. I disagree with my friend Shri Nirmal Chatterjee when he says that this is to help anybody out. That is not so. On the contrary, this is to make more comprehensive. I would read out what has been said:

"occupier", in relation to any factory or premises, means the person who has control over the affairs of the factory or premises, and includes, in relation to any substance, the person in possession of the substance."

You will note that it is only in the case of a substance that it includes a person who is in 'control'. But in the case of a factory or premises it is a person who has control over the affairs of that factory or premises. A person who has control is a very wide

definition. It actually even brings in a majority of shareholders. It not only brings in the Managing Director, not only people like the chairman of the company, it also brings in a majority of shareholders because even they have control over the premises. It is a very viae definition. The definition has not been narrowed down. The problem is, do not read meaning into things which are there. The actual thing is- the subsequent qualification in the latter half of the amendment, that is what has been taken up by the hon. Member. The fact is that the definition has been widened, the scope has been widened. So, the purpose ol the Government in bringing forward this amendment is 10 widen the scope. Thdfce is the need to bring in everything and to make the provisions more stringent. This is a process of widening, bringing in people who at present because of ambiguity, because of vagueness, been left out.

SHRI NIRMAL CHATTERJEE: I think you are not entirely correct. You will kindly excuse me. The person shown to be in control need not be the owner but somebody else. In the name of the person who has control over the affairs, you are allowing the owners to escape. Kindly re-consiaer your reading.

SARDAR JAGJIT SINGH AURORA ("Punjab): May I say something on this? Actually in every case where there is a factory involved, the Board of Directors nominate a person whom they call the 'occupier' and he i ponsible for it. The shareholders do not come into that because you can-not make all the directors to be es-ponsible. So, he has to be nomi 'occupier' and he is normally a senior responsible person. Due to his working in that factory he becomes a occupier. That does not mean that everyone else is 'occupier'.

SHRI VISHVJIT PRITHVIJIT SINGH: Sir, sections 3 and 4 have also been amended but these are purely formal amendments where The definition of the Board has f Shi i Vishvjit Prithvijit Singh!

changed to include air. The definition ■ the State Boards has also been amended to include air and thereby cabling it now the Central Pollution (Urol Board and not the water or air pollution control Boards. It is now to be called in a comprehensive manner "The Central Pollution Control Board." These are questions of nomenclature.

tion 5 of the principal Act has amended and in this qualification ieen given, who is going to be tin member-secretary. A full defini-i of the qualifications of the mem-eretaries has been given. "A fuH-timei member secretary having qualifications, knowledge and experience of scientific, engineering or management aspects oi pollution control as may be prescribeo. to be appointed by the State Government." I would like to point out that in the original Act. section 5 said: "A full-time member-secretary having practi-experience in respect of matters relating to environmental protection and having administrative experience, to be appointed by the State Government". This more or less limited it to an administrator, in other words to a member of the services. It limi-1: the scope of apointment. The scope of appointment has now been broadened to bring in experts who really know about pollution and pc lution control, environment and all that. So this has been widened by this definition.

In the amendment to section 7, there was a clause which said that the term: of a member would be for not more than two terms; he could remain a member for two terms only That limitation has been removed. Sometimes we find the right person for the right job. If we find a right person for the right job, let him get alongvvith it and work as long as he is required, with no limitation prescribed. This, again, is a kind of Catch 22 situation which is created. I do not know where these clauses come in. Last time when the Act was

formulated, God knows how these clauses came in this with all kinds of qualifications and all kinds of limitations which destroy the intention of the Government. If our intention is to appoint a member who knows about the subject, why should we then put limitations on him? I think this is an. excellent thing that we have got rid of this particular limitation.

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Now I would deal with section 14 of the principal Act. This primarily deals with the extension of the functions ol the membersecretary. The functions of the membersecretary are defined in the Act and he is not supposed to do anything beyond those functions, go beyond the purview of ■the functions which are defined and clearly laid down in the Act. But occasions can arise when it is required that the member-secretary should do certain things which are beyond the scope of his normal functions. The Board may want him to take up certain individual eases and follow them through to some logical con-elusions, or the Board may be otherwise occupied in certain other things and may want him to do certain things. Therefore a provision has been made for certain extra powers which can be aelegated to the mem- ber-secretary. And I congratulate the hon. Minister that those powers have not been defined. This is a good thing, e now actually the Board itself can decide what it wants to delegate and what it does not want to delegate. At a given moment of time it can delegate powers to the member-secretary which will be beyond the purview of the definition already given. Therefore he can then act on behalf of the Board, functioning independently.

Section 18 has been renumbered and greatly extended. This is a very very important section. It has now become extremely comprehensive and I find this is one section which is going to come into lob of heavy weather in this House purely because of the fact that every single Member of the Opposition is greatly excited'

this. We were talking in the lobby and again the same thing was being said: "Each time the Central Government is taking over the powers of the State Government." Now here we 'have a position where we have said that the Central Board may take over the powers of the State Board and quent to that recover the expenses so incurred from the person or persons who are found guilty and recover that amount as arrears of lana revenue. Plus the definition of the area is also extended. There are all kinds of saving clauses like, if the Central Government occupies a 

articular area and says, "we are going to take over this function", it does not mean that all the functions of the Board are superseded. The Board can then act independently in other areas without reference to the Central Government. It does not mean all the powers of the Board are to be taken over. This itself should have given the clue to Prof. Chatterjee as to what the Central Government is talking about. What they actually mean is, supposing there is a border—

he is going to say it; he
'has not said it as yet; he said it to me in the
lobby—pollution knows no boundaries, knows
no barriers. Therefore, we find that if a factory
is put •up—-and it is a revenue-bearing industry for that particular State—and maybe
because of wind direction or maybe because,
as you- know, sometimes there is a valley and
there is a constant wind blowing down th?
valley—and the wind takes the pollution away
to the neighbouring-States and that State is
irresponsible enough not wanting to do
anything about it because they are earning
revenue—I am giving a purely hypo-

a particular junction, point, where three or four

States are involved—and there is an industry

being put up in one State. As a Member—

whom I am going to quote-said it to me-

I thetical instance of what can h: —in such a circumstance the powers of the State Board would be taken over by the Central Board. But that would not -mean that the State Board would stand totally superseded. The

State Board can yet function in other

areas. It is only in a particular area, in a particular function that the Central Government is envisaging taking over the powers of the State Board. Of course, if the Board stops functioning completely, the Central Government would take it over, in any case. This is purely to give you an idea of what the amendment is all about. The intention of the Government is quite clear from this. One should not have all kinds of apprehensions; there should be no apprehensions about this. This is a very serious subject: this is a subject which ought to excite all of us: it ought to be something very close to to our hearts. We must do something about it.

SHRI NIRMAL CHATTERJEE: Does it preclude the Central Board from superseding any function<sup>0</sup>

SHRI VISHVJIT PRITHVIJIT SINGH: Sir. through your medium may I please answer the honourable Member? It allows the Central Government<sup>1</sup> to take over the functioning of the Board and yet gives us the saving clause that wherever the Central Government does take over, in the other areas the State Board can keep functioning. That is what it means.

SHRI NIRMAL CHATTERJEE: But it can, in its wisdom, take away all the powers.

SHRI VISHVJIT PRITHVJIT SINGH: That, definitely, is not precluded. But the definition is kept vague on that point. It has not said anything about it. But I ami sure, it can be a one. By the way. are you the Chairman of the State Board?

SHRI NIRMAL CHATTERJEE: I am not. Otherwise I would have inducted you!

SHRI VISHVJIT PRITHVJIT SINGH: Sir, I would now like to go on to section 21. With section 21 I have a little problem and I wouln like the honourable Minister to give a small clarification on this. In section

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21 I And that you are talking in terms of an "air pollution control area."

SHRI P. N. SUKUL (Uttar Pra-Section 21 of the Act is avail-

SHRI VISHVJIT PRITHVIJIT S;NGH: Section 21 of -the principal Act. Clause 9 of the present Bill says h?re:

- "(i) for sub-section (1), the following sub-section shall be substituted, namely:—
  - "(I) Subject to the provisions of this section, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area."

It goes on to give certain qualifica-of that. What do you mean by "air pollution area?" Please define "air pollution area." Later on, when I come to another section, I would point out that you have yourself got rid of this ambiguity in another section. But in this section there is a problem:, and you have actually said, "air pollution control area." According to me all areas are important, any area. It is not necessary that one should- be a highly polluted area or a 'less polluted area. All area equally important. Therefore, we must cover all the points. So, this ambiguity must be removed. I would like to have a clarification on this. Is this an oversight or is this being done deliberately? Do you plan to do something about it?

I would now deal with sections 22 and 23 of the old Act. Amendments under section 23 are purely formal, though it is not so in the case of section 22. In sections 22 and 23 where you have said that the power to move courts to recover expenses. . . (Time bell rings)

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM)' Please conclude.

SHRI VISHVJIT PRITHVIJIT SINGH): I am sorry, if you are going to ring the bell, Mr. Vice-Chairman. Sir, there is no way I can finish this.

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN ' QUASEM): I would just inform: the hon. Members that the Business Advisory Committee allotted two hours only for this Bill. and many hon. Members are to speak.

SHRI VISHVJIT PRITHVIJIT SINGH: I am taking the time of the ruling party.

E VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): All right.

SHRI VISHVJIT PRITHVIJIT SINGH: The rest of our Members will speak for less time than I.

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): So, you continue.

SHRI NIRMAL CHATTERJEE: Sometimes you forget that your party is dominated by one individual.

SHRI VISHVJIT PRITHVIJIT SINGH: Not at all. If you think that I am that individual. I will show you I am not.

Do I have your permission, Mr. Vice-Chairman, Sir?

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): You please continue.

SHRI VISHVJIT PRITHVIJIT SINGH: Thank you. Sir.

As I said, between sections' 22 and 23 a new section is being inserted. The Board can move the court to recover expenses. The courts have been authorised to empower the Boards to do whatever they can to control pollution. This is a new sect-tion. This is a highly important section. The courts themselves are being empowered by the Act to authorise the Board. The courts have been authorised to empower the Board Of course, it can be either

way. The Boards can act and can function, the Boards can take over the actual function of a company, can actually force a company to close down, to various things.

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Section 23, of course has been amended to cover ail areas. This is what I was referring to when I spoke to the hon. Minister just now. Clause 12 reads:

"In section 23 of the principal Act, in sub-section (1) the words "air pollution control" shall be omitted."

In other words, all areas will be covered. Here the hon. Minister has taken the right step. In the earlier section this problem still exists. I would request the hon. Minister that in the face of this amendment, he must insert another amendment in the other portion of the Act also.

Section 24 of the principal Act is being amended, to delete reference to the Schedule. The Schedule gave a specific list of industries, and we find that tire Schedule aid not cover all industries. So, stay orders are coming fromithe courts. There to the Schedule will be omitted completely. All industries will come; plus all pollutants will be covered by the amended Act. Therefore, it is a purely formal amendments, and we are doing that.

A new section, section 31 A is being inserted. This section 31A is giving extra powers to the Boards to deal with all situations. Earlier the courts have been authorised to give the Boara special powers: this section itself gives. There is an explanation here. This is very very important. The new section 31A reads:

"31A. Notwithstanding anything contained in any other law, but subject to the provisions of this Act, a Board may. in the exercise any of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or any authority, and such person, officer or authority shall be bound to comply with such directions.

Explanation.—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section, includes the power to direct—

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- (a) the closure, prohibition or regulation of any industry, operation or process; or
- (b) the stoppage or regulation of supply of electricity, water or any other service."

This is the final provision. There is no way that a pollutant industry can escape because you can actually close it down by forcing the water authority, the electricity authority, the transport authority to stop servicing that particular premise, to stop servicing that particular industry, by which a total control can be kept over it. Section 32 is being amended. Again it is a formal one. There is just a change of nomenclature.

In Section 33, a new section has been added allowing them to raise money through public subscriptions, through loans etc. This is again highly necessary because we have found •that the Central Government some-times does not provide enough money or the State Governments in their Budgets do not provide enough money and we find that the Boards need money to function. If they cannot get money from: the public exchequer, let them get it from the public itself. This is what has been envisaged.

In the old Section 35 also there is a welcome amendment. In the old Section 35, the Centre as well as the States had to provide an annual report and the annual report had to be tabled in either the State Legislatures or in the Parliament within six months from the date of receipt of the Report. That was an ambiguous clause, because God knows when the report is going to be received and when it is going to be tabled. Therefore, to preserve the right of the parliament and Legislatures, it is now proposed 'within nine months from the end of the last financial year'. Therefore,

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actual date has been set by which the report will be tabled both in Parliament as well as in the State Legislatures. This is a very very good amendment and I congratulate the hon. Minister for this.

I would now like to deal with see-tions having penal clauses.

The old section 37 providea for imprisonment of three months or a fine of Rs. 10,000 or both. This was a ridiculous provision. I would like to read it out:

"Whoever fails to comply with the provision of sub-section (5) of Section 21 or Section 22 or with any order or direction given under this Act, shall, in respect of each such failure, be punishable with imprisonment for a term, which may extend to three months or with fine, which may extend to Rs. 10,000 or with both and in case the failure continues, with an additional fine which may extend to Rs. 100/tor every day, during which such failure continues after the conviction for the first such period."

It was really a very weak provision and we have changed it now. It is now going to become:

"Whoever fails to comply with the: provisions of section 21 or sec->Mon 22 or directions issued under section 31 A. shall. in respect of each such failure, be punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after the conviction for the first such failure "

There is a subsequent provision to that:

"If the failure referred to in sub-section (1) continues beyond a

period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to seven years and with fine."

This is a very good, penal provision which has been brought in. But I find something rather strange which is inbuilt in this itself. It is obvious that Minister is aware that where the industrialist is making profit he does mind going to prison, he does not mind paying the fine. This is why we have raised them to Rs. 5,000 per day. But don't forget that these industrialists who make crores of rupees from the blood of the workers of this country, are even willing to pay Rs. 5,000 and they will pay it every day. You know that. That is why you said we you have provided for one year. Why should we allow therm to carry on for one year? This perioa must be shortened and the term of imprisonment must be aaade even further harsher. That is the only way through which they come to their senses; otherwise they never come to senses. Here I would like to tell a little story. A young lady got married into the family of an industrialist: and when she got married to the f«r«ily of an industrialist, she went to live in the family home of the inc. ..Jtria-list which was in an industrial area. There, there was the smell of sulphur, a tremendous smell and she could not sleep at night and she went next morning to her miother-in-law. and said "this horrible smell I cannot stand." And' her mother-in-law said "don't worry, my dear, this i = the smellof money, you will son get used to it." So this is their attitude. Their attitude is this is the smell of money. It is that smell of money which is the smell of death for the common man. It is this conflict between the common weal and the profit-making industries of this country, it is that problem which we are facing today and that is what we are legislating all about.

I would like to carry on with section 38.

अभेराम अवबेश सिंह: (बिहार) : कांग्रेस पार्टी की छोर से सारा समय इन को है?

श्री विश्वजीत तिह पृथ्वीजित तिह : सारा समय मेरे लिंगे नहीं है। मेरा समय कुछ घटा है।

In section 38 the original provision was for Rs. 500 and an imprisonment upto three months But now the fine has been increased to Rs. 10,000.

Section 39 is a purely formal section anil here again the penal provision has been provided and the penalty has been increased. As we all are aware, the penalty has been increased to Rs- 10,000 with an additional fine of Rs. 5,000 per day.

in section 43 . . .

SHRI NIRMAL CHATTERJEE: imprisonment is only for three months.

SHRI VISHVJIT PRITHVIJ1T SINGH: I would like to say that this section deals with only those who obstruct. If somebody is an agent of the original person who is committing the offence wherein the agent has already been punished, the agent is punished separately This is a separate

Section and whoever contravene-, any provisions of this Act or order or direction issued thereunder for which no penalty has been elsewhere provided in this Act there the penalty has already been provided Eor every Act, for every violation there is a penalty provided. In case there is some-Ihing beyond that, I am sure it will be taken care of. The Government has kept the definition very wide. You do not know because with new technologies coming in, definitions would be required to be kept wide in future. So 'o cove, that this has been provided for. This is a formal one. The actual people committing the offences under the Act would be punished in any

' case.

SHRI NIRMAL CHATTERJEE: The fine is same but the imprisonment time is different. That is the point which T was makine.

SHRI VISHVJIT PRITHV1J1T SINGH: 1 am sure that is an oversight. That can be corrected

Section 43 is very, very important. In this section the power 10 make the complaint earlier was limited. I will take two minutes of your time to read the earlier section 43:

"No cour: shall take cognizance of any offence under this Act except on a complaint made by, or with the previous sanction in writing of. the State Board, and no court inferior i<sub>0</sub> that of a Metropolitan Magistrate or a Judicial Magis Irate of the first class shall try and olience punishable under this Act." Now, here the interest of the public comes in. We try to remove all doubts from the public minds who would not allow anything to go wrong. It has been mentioned here that anybody can lake cognizance of an offence and file a complaint and give a notice. It says: "No court shall take cognizance of any offence under this Act except in a complaint made by- fa) a Board or any officer authorised in this behalf by it; or (b) any person who has given notice of not less than sixty days, in the manner prescribed of the alleged offence and of his intention to make a complaint to the Board or officer authorised as aforesaid." Here a Board of the geier?l public can actually get up and file a complaint. can give notice within sixty days of his filing of the complaint and after the notice is over, he can go ahead and he can go to a court and if a reply is given within sixty days, fine, then the court will have to take cognizance of the offence. Of course, there are all kinds of various other provisions, where the Board shall on demand by such person make available whatever material or information they have about a particular industry or about a particular offender where all sorts of things are given but the main point is, here a private individual can file a complaint. It is for the first time that this has been brought in. If I remember correctly, we have brought in 1 similar provision in the Environment Protection Act and this is another one and this is to bring all the other Acts in line with each other where every member of the public who is duly concerned can actually file a complaint. Section 50, again, is

and Control of [Shri Vishvijit Prithvijit Singh]

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a formal one. Section 53 is also a formal one. I would now like to deal with, the Schedule. As I have said, the Schedule also had provided for a specific list of industries of 20 industries was given. Now because of the stay orders granted by the courts, because of the so-called problems that have been faced, we are now doing away with them. Every single industry will be covered because ther, will be no schedule. All industries, all pollutants, everything can be covered. I once again congratulate the Ministry and the hon. Minister for this extremely comprehensive Bill which has been brought forward. It is never too late to do these things. And I support it wholeheartedly and I hope, it will serve its purpose and bring pollution to some sort of a standstill and at the end, I would like to give a notice of sixty days from the passing of this Act for my complaint against Indraprastha Stadium.

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman. Sir, I wish I had been called to speak before Mr, Vishv. jit Prithvijit Singh. I had a lot of ideas to speak and after his masterly analysis for over a period of 30 minutes, he has exhausted almost all my points and I do not know what more I can dwell on the subject. Sir. one or two points I have to mention specifically because this Bill. the Air (Prevention and Control of Pollution) Amendment Bill, 1987 is a non controversial Bill. Normally, Sir, whether a Bill is controversial or non-controversial can be concluded by the number of persons who are present in the House. When the attendance is very large, you can definitely conclude, it is a controversial Bill in which people are very much interested. Suppose, it is a Bill on which every Member unanimously agrees there may not be much attendance because everybody feels that there is a Bill to be passed and is no controversy about it. So I also extend my support to this Bill. However, there are one or two points that I want to mention before T take up other points.

The hon, speaker who proceeded me, was talking about profits in industry. Sir,

I wish to mention that profits are most important for any industry. Any industry, whether it is a private or a public industry, unless it makes profits, i' cannot con. tinue. It is very important for any type of industry whether it is a private industry, unless it makes profits, it cannot con-Communist country like USSR any industry even a Government-owned State industry should also make a profit. You may call it profit or surplus. Whether it is the USSR or China, industry should lie there and it should make a profit. The difficulty faced with is as to who should be prosecuted. The point is, the Officer who is in charge should be prosecuted and the directors or the managing director or even the shareholders should not be prosecuted. It was the contention of my hon ,,, friend Mr. Nirmal Chatterjee that everybody who is connected should be prosecuted. Then shareholders should also be dealt with Normally, in any company, the shareholders do not come into the picture. Except for the fact that they 'have invested money, they do not come into the picture of administration. The Board of. Directors is the highest body. Normally, it is the Managing Director or the Chief Executive, or by any name you call him, in any administration, whether Government or private, who should be found fault with. It is the top-most authority, whether he has anything to with it or not, who should be punished. I wish to bring to your notice what happened when an accident took place in Ari-yalur in Tamil Nadu. In 1966 or so, there was a big railway accident. After the accident, one person who resigned from the post was the then Railway Minister, Mr. Alagesan. He did not do anything that caused the accident. The driver or anybody else might be the reason. But he resigned. So. whoever is at the helm of affairs should be prosecuted. If you do not that, then the concerned people will be allowed t<sub>n</sub> put the blame on somebody and escape. Therefore, whether it is in the Government or the private sector, the Board of Directors and 'the Managing Director and the Chief Executive, whether they are involved directly or vicariously, should be punished. Unless you have such an arrangement, people will not be afraid of these things.

foliation) Amendment Bill, 1987

Now, coming to the main Act itself, is a dilemma between the Governbe it the State Government or the Central Government, and the industry. Over a period of time, we have been ask ing people to put up any industry. Even the communist. West Bengal Government people to establish industries; it invites the Birlas too. Even China invites nationals to come there and open ins. Every Government wants isation of its country. Every Gov ernment wants industrialisation of its State. There cannot be any development without industrialisation. So, the dominant i in the mind of any Government is how to industrialise the State. Over od time, when we were industrialis ing like this, pollution came in. Now, we think of pollution control. In Tamil Nadu, the Pollution Control Act I and there is a Board now. But, even if you take places like Tamil Nadu, where the Government wants to be strict in dealing with pollution and the industries causing pollution, there is some vacilla tion. I do not deny that: There are so many industries and so many hundreds of )d<sub>s</sub> of workers are working in these industries. If you suddenly close thousands of workers thrown out of employment. The problem iution has arisen in the recent past. But many industries are already there. In 9am i I Nadu, we face this problem for the past two years, On the one hand, we have the industries where hundreds of thousands of people work and on the other, we have people who clamour that something has to be done for the problem of pollu tion. This problem is faced by many Stages like Tamil Nadu and Karnaraka where they have enacted the Pollution Control Act. The State Governments are as much interested in pollution control as the Central Government. My esteemed friend Mr. Nirmal Chatterjee asked why you have Central intervention on this point. Why do you want Central interven tion in a case where not only Government of India, even every individual is very much concerned? Is it as if Government of India alone is interested in the control of pollution, as if State Governments are not doing anything in the matter, and there. fore Government of India should exercise

their control on the Board, and if the Boards do not carry out their duties, they will be superseded by the Central Government? I personally feel that this is not warranted. Every State is as much interested in pollution control as is the Government of India. Then, what is a Board constituted by a State Government and what is a Board constituted by the Central Government? The same IAS officers are going to man both the Boards, officers of the same service are going to be there on both the Boards. Is it your contention that officers from the State cadres are less concerned about pollution control than officers from the Centre? The same officers who are here on this Board today may be transferred tomorrow and be there on that Board. And then, just as the Central Government is elected by the people, the State Governments are also elected and by the very same people. Just as Members of Parliament are elected by the people and through the Members of Parliament Government of India has come into being, Members of State Legislatures are also elected by the same people and through the Members of the Legislatures the State Governments h'ave come into being. Why then shou3d the Central Government take powers to supersede particular State Board if it is not functioning all right? If it is not functioning properly, there must be some reason and the Central Government can definitely take up the matter with the State Government. Who should take action against the Central Board if it does not fuction properly? We know many Central organisations, many Central industries—there has been such a clamour for Government of India undertakings everywhere—which are running in loss; they are not functioning properly. Then who should take action against them? If the Central Board is not functioning properly, if it is not giving proper directions, if it does not take action against one State and it takes action against another State in the same set of circumstances who is to supersede the Central Board, who is to take action against the Central Board? This kind of supersesion, this kind of overlordship on the State Government as if State Governments are not interested in pollution control is not good either foi the Govern[Shri G. Swaminathan]

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merit of India or for the Slate Governments.

The previous speaker told the House that this kind of action would not come from, the Government of India except when an industry was put up on the border of four States. The honourable Minister may remember, he said when an industry, 'a big industry was put up on the border ol four States, that industry might create some pollution of the air affecting States other than the State to which the industri belonged. argument was that the State which owned the industry might not take any action against that industry because the industry belonged to it or the industry benefited that State and its people were employed in that industry, he benefits of that industry were derived by the State but that it is the other States which did not benefit by the industry which might take objection to the pollution. A strange argument. not know whether the honourable Minister has made any research or has got any research m'aterial on the subject. to know from the Minister how 1 want many Mich industries are there on the borders of four Stales, which State is getting benefits of the industry, which States are affected by its pollution, etc. T do not think this sort of an argument can sustain in reality.

Now I come to vehicular traffic 'and the pollution caused by it. In almost all cities today pollution created by vehicular traffic is increasing beyond tolerance. 1 give you my experience this morning. As I was coming by car, T was stopped at an intersection. There were several cars and motorcars before me and behind me I was stopped for more than ten minutes and I had no way out. The motor Car before me was emitting smoke profusely and causing so much air pollution that T could not get out of my car for fresh air. For full ten minutes T had to inhale that carbon monoxide. T was worried whether I would at all be able to make it to Parliament this morning....

SHRT JASWANT STNGH (Rajasthan): Who stopped you?

SHRI G. SWAMINATHAN: A police man....

Pollution) Amendment

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SHRI JASWANT SINGH: Why did he stop you for such a long lime? Was there any VIP or VVIP passing thai way?

SHRI G. SWAMINATHAN: There must have been some VIP going ............

SHRI JASWANT SINGH: Now this is another phenomenon Causing traffic Jam and pollution.

SHRI G. SWAMINATHAN: I don't mind some VIP passing the way so long a<sub>s</sub> they ensure that there is no pollution caused by the traffic jam. \\\ the vehicles before me and behind me were giving out monoxide fumes. This is the picture today in especially major cities like Delhi, Madras and Bombay. This kind of vehicular traffic is creating a bigger pollution. understand this problem with a cement industry or some other industry remote area. But here on busy thorough fares, on Madras Mount Road, Marine Drive of Bombay or in the main market place like Connatight Circus of Delhi, where hundreds of thousands of people move about, this kind of vehicular pollu tion will prove disastrous for the people over a period of time. 1 understand that the Government is going to do sonn With regard to this air pollution. But they thiking that only indi. create pollution are going to and nobody else? So. something ha- to b<sub>c</sub> done with regard to this.

Then, sir, T come to the questi noise pollution. Again, Sir, the ami vers only industries and the stress is there only on industries. Noise polluti there everywhere nowadays.

SHRI NIRMAL CHATTERJEE; Excent in Parliament.

SHRI G. SWAMTNATHAN; f do know. But, if you take the case of Tamil Nadu. T will just give you an example. Suppose a small marriage takes place in some locality. Then they should have at least ten amplifiers and they do not allow the people nearby to sleep for three days. The more the number of amplifiers and microphones, ft> bigger is the noise and the more you

you are have of these the bigger the man considered to be in the locality. This kind of a situation prevails in many piaces where cinema music and all kinds of music are played on the amplifiers. E\en in temples I see this happening and they are playing cinema music and not any other kind of That kinder a situation is there now music and because of this, Sir. the children are not able to read. Another big source of noise is political meetings. know that there are certain places which are earmarked for these political meetings in certain areas where there are so many and there are so masy children also who cannot read because of the noise. in i place like Thaniavur from where i come, there is a particular maidan allocated lo the political parties for their meetings. through the year, almost for nine months in a year, one political party or the other has a meeting there and much noise is created in the locality and (he children are not able to read at all and the people are suffering because of these political party meetings. do not know whether such a kind of noise pollution should be allowed to continue and the authorities should take it up seriously as they do in the case of other matters.

the Air (Prevention

mid Control of

There is only one point which I want i,o mention now and which, I think, will be relevant. In Karnataka, there is a particular rule with regard to the afforestation scheme. I have heard of one thing from my friends in Karnataka and when r was in Bangalore, I heard of the same thing. In Karnataka, suppose you nave a house on a road and there is a ree abutting on your house. If there are some trees on the road and if somebody cuts those trees, the house owner objects. But those people cutting the trees say that the trees do not belong to the. house owner and they are not within his compound and that they are outside the compound and, therefore, he should not asl those people why they are cutting f down the trees. Now, in Karnataka. they have made a rule. If two or threes are there on the road and are abutting on your compound, you are supposed to take care of them; otherwise, "This is the action will be taken against you. rule

that they have made. This has happened in Karnataka and I am told that it has yielded very good results. I have bad a conversation with our honourable Cbiet Minister and told him about this kind of a thing because a lot of trees are being cut in Madras city also. Our Chief Minister also is going to take up this matter and I only wish that the honourable Minister also took up this matter.

Finally. Sir. there is only one point which I would like to make before I conclude and it has been reported in the papers also and it is regarding the Taj Mahal. I have been reading in the papers that pollution from a sulphur factory, is affecting the Taj Mahal and the Taj Mahal may not be able to have its pristine glory for another twenty vears. If it is so, then a very great damage would be done to the Taj Mahal, If we read such things in the newspapers, then we feel very sorry rbout it. I do TO\*, know whether the honourable Minister uas taken any steps in the matter. If there is sulphur pollution, steps should be taken to prevent this pollution. I know that there is pollution near the ancien' monuments and in the archaeological sites. I know that in Thanjavur. there is some factory which is po.luting the Brihadees-w; ra Temple. I also know of a cement factory which is polluting another temple elsewhere and which is polluting seme archaeological monuments which are hundreds of years old. They are getting polluted because of the cement dust being thrown in on them. When there is this kind of a portion to our archae.vopical monuments and sites, I only want that the Governcent should take proper steps to see that they are not polluted.

With these words, Sir, I wish to welcome this Bill and I wish to support this Bill despite the few comments that I have made. Thank you, Sir.

THE VICE-CHATRMAN (SHRI MOS-TAFA BIN QUASEM): Now, Pachouri.

थी सरेश पत्नीरी (मध्य प्रदेश) : माननीय उपसभाध्यक्ष जी, सदन में जी एयर (प्रिवेशन एण्ड इन्द्रोल धाफ पोल्य-शन) एमेंडमेंट बिल, 1987 प्रस्तृत किया गया है उसके समर्थन में बोलने के लिए खड़ा हुआ हूं। आज मनप्य की

## [श्री उरेश वसीरी]

बढती हुई म्रावश्यकताम्रों मौर उनकी पूर्ति के लिए किये गये प्रयासों के उपरान्त मनुष्य का प्रकृति के माथ एक तरह से संघर्ष ग्रारम्भ हो गया है। बढ़ती हुई ग्रावादी ग्रीर उसकी वसाहट, गहरीकरण ग्रीर ग्रीबोगीकरण के कारण प्रकृति का संतुलन बिगडना एक स्वाभाविक वात है। जंगन करें, बस्तियां बसी, उद्योग धंधे स्थापित हुए, कृषि विकसित हुई सम्बता के सोपानों के लिए यह <sup>ा</sup>हत जरूरी था। लेकिन पर्यावरण के एक ग्रंग को दूपरे क कीमत पर विकसित नहीं किया जा सकता था और इसलिए इस पर विचार करना बहुत श्रावश्यक ो गया है कि किसी भी प्रकार से प्रदूषण उत्पन्न न हो पाये।

महोदय, पर्यावरण की सुरक्षा के लिये 1986 में जो कदम हमने उठाये थे उनसे एक मजबूत शुरुप्रात हुई ग्रौर ग्रब इस बिल में प्रस्त्त संशोधन उस श्रृंखला में एक और कदम है जिसको हमारे मानतीय मंत्री श्री भजनवाल ने उठाया है और इसके लिये यह अमेंडमेंट बिल 1987 प्रस्तृत किया है।

महोदय, इस विल में ऐसी उहत कुछ व्यवस्थायें हैं जिससे काफी कुछ ग्रावश्यक कदम उठाने में मदद मिलेगी। इसका जो महत्त्रपूर्ण पक्ष है वह यह है कि पर्टिनक इन्टरेस्ट में कोई भी स्नाम ब्रादमी प्रदूषण की संभावनास्रों स्रौर उत्पन्न खतरों को रोकने के लिए केन्द्र, राज्य या प्रदूषण बोर्ड को सीधे शिकायत कर सकता है ग्रौर एक निश्चित भ्रविध के ग्रंदर उसकी शिकायत पर केन्द्र सीधे कार्यवाही कर सकता है । पर्यावरण कानून को सख्ती से लागू करने में स्थानीय निकाय या राज्य शासन किन्हीं कारणों से यदि पहल न कर पाये तो इसके लिए पूर्व के नियम में कोई प्राव-ान नहीं या लेकिन इस विल के माध्यम से वह सब पावर दी गई हैं ताकि सेन्ट्रल -बोर्ड अपनी पावर का उपयोग करके श्रावश्यक कार्यवाही कर सके।

मान्यवर, पर्यावरण बोर्ड किसी भी ब्रीद्योगिक इकाई के प्रदूषण को दूर करने के लिए किये गये प्रयासों की जानकारी लेता रहेगा ग्रीर यह एक निरंतर जारी एहने वाला मित्रमिला होगा ताकि प्रदूषण दूर करने या कम करने में ढिलाई न वरती जाय। पहले कोई भी श्रौद्योगिक इकाई को कार्य प्रारम्भ के लिए वर्षावरण बोर्ड से, एन० ग्रो० सी० से क्लेयरेंस लेना होता था नेकिन ग्रब टोटमेंट प्तान्ट पहले लगाना पडेगा ऐसी व्यवस्था इस बिल के माध्यम से की गई है।

महोदय, प्रिसियल ऐक्ट की धारा 31ए को संशोधित करने से प्रदूषण रोकने में मजबती मिलेगी। इसके अनमार यदि कोई श्रौद्योगिक इकाई नियमों को लागुन करने के कारण दंडित की गई हो एवं नियमों का उल्लन्धन फिर भी जारी रहे तो 5,000 रुपया प्रतिदिन का जर्माना एवं दोषी को कम से कम 2 वर्षे या ग्रधिकतम 7 वर्ष तक की सजा का प्रावधान है। इसी तरह प्रिमिपल ऐक्ट की 38 के मुताबिक जहां 500 हपया दिया गया है वहां 10 हजार रुपयों का प्रावधान किया गया है। इससे जो लोग प्रदूषण फैलाने में मददगार साजित होंगे निश्चित रूप से उनके मन 🕏 में एक भय उत्पन्न होगा । मान्यवर, इस तरह श्रौद्योगिक इकाइयों से उत्पन्न प्रदेषण को रोकथाम में सरकार के नियमों के पालन एवं फैक्टरी का पक्ष दोनों में हो विवादों के हल के लिए पर्यावरण ग्रदालतों का गठन एक ग्रभिनंदनीय प्रयास था । स्रब पर्यावरण स्रदालतों के नियमों की ग्रवमानना को न्यायालय की ब्रबमानना के हुए में भाने जाने से इन श्रदालतों की भूमिका श्रपने उ**हे**ण्यों में सफल माजित होगी, ऐसी मेरी मान्यता है।

दिल्ली के ए० ऋदि आई० एम० एस० एवं वर्ल्ड हेल्थ आर्गनाइजेशन ने घरों के भीतरी भागों में मौजुद प्रदूषण के बारे में अध्ययन किया है। घरों में प्रयोग होने वाले गैस के चूल्हे, स्टोब, सिगरेट के धुएं से वातावरण में कार्बन-

मोनोक्साइड फीनाल बेन्जो ए पाइराइट की मात्रा बढ़ जाती है। इसके कारण बाहर के साथ-साथ ग्राज घरों के ग्रंदर का बातावरण भी प्रदूषित है। ग्रामीण महिलाओं में कार्डियेक एनलार्जमेंट, फेफड़ों की कार्यप्रणाली अध्यवस्थित होना ग्रीर इससे उत्पन्न अवरोधों से हार्ट ग्रटैक ग्रादि जो होता है, प्रदूषण ही इसका जिम्मेदार है।

मान्यवर, मैं एक ऐसे शहर से यहां पहुंचा हं जहां तीन वर्ष पहले की शौद्यो-गिक दुर्वटना से प्रदूषित वातावरण के ब्राफ्टर एफेक्ट में ब्राज तक उन्हें छट-कारा नहीं मिला है। भोपाल में जो 2-3 दिस∓इर को गैस जासदी हुई थी उसने हमें इस बात का पर्याप्त ग्रामास है कि प्रदूषण के किस तरह प्रापटर एफेकट्स होते हैं। प्रदेशों में संभागीय स्तर पर या हर स्थापित इंडस्ट्रियल एरिया में एक प्रदूषम नियंत्रण प्रयोगनाला की स्थापना ग्रावश्यक है,जो कि वायु प्रदूषण नियंत्रण हेत् प्रभावी कदमों की जानकारी ग्रौद्यो-गिक इकाइयों को जनता को तथा सरकार को दे सके। बनस्पति विज्ञान ने शोध कर के इस प्रकार के वनस्पति को खोजा है जो कि वातावरण में से ग्रधिक माना में कारवन मोनोक्साइड को सोख लेती है। 📭 छ ऐसे भी पौधे हैं जो ध्वनि को भी रोक लेते हैं। इसलिए मेरा आग्रह है कि पर्यावरण बोर्ड की पहल पर सड़क के दोनों किनारों पर कम से कम ग्रस्पताल के ग्रासपास इस प्रकार की वनस्पतियों को लगाया जा सके इन पेड़ों को लगाया जा सके ताकि कारवन मोनोक्साइड वह सोख सकें और साथ ही साथ शोर प्रदेषण को भी कम कर सकें।

देश के महानगरों में पिछले 20 वर्षों में शोर आठ गुणा बढ़ गया है। महानगरों में शोर का स्तर 60 डेसिबश्ज रहता है और अन्तर्राष्ट्रीय मापदंड 45 से कहीं बहुत अधिक है। एक ई०एन०टी० स्पेशनिस्ट ने यह बात उजागर की थी कि यदि यह कम शोर प्रदूषण का रहा तो अगली अने वाली पीढ़ी के ध्वनि यंत्र में इस प्रकार का प्रभाव होगा कि

वह कुछ हद तक वहरी होगी। 1986 के एक्ट के बाद जो अमेंडमेंट 1987 में बा रहा है उस में शोर प्रदूषण ग्रौर वाय प्रदूषण पर वहत ज्यादा जोर दिया गया है निश्चित रूप से यह आगे आने वाली पीढी के लिए भी वरदान साबित होगा ऐसी मेरी मान्यता है। मोटरों के हार्न, लाऊडस्पीकरों ग्रीर मशीनों से निकली तीखी ध्वनि तथा निरंतर ग्राने वाले शोर से हमारे शरीर पर बढ़ता दबाब, ब्लड प्रेशर, मानियक तनाव, हृदय की धडकन की गति आदि वहाने का एक बडा महत्वपूर्ण कारण रहा है। इस संशोधन विधेयक में शोर प्रदूषण को रोकने के लिए जो पहल की गई है निश्चित रूप से वह एक ग्रभिनन्दनीय प्रयास है। शोर प्रदूषण उसके उदगम स्थल पर ही रोक कर उसके दृष्परिणामों से जनजीवन को चाया जा सकता है। कल-कारखानों हारा, विभिन्न उद्योगों हारा शोर कम करने के लिए विभिन्न टेक्नीकल व्यवस्थाओं का उपयोग किया जाना बहत जरुरी है। हम विचार करना होगा कि जैसे कारखानों में शोर-शोषक दीवारें होती हैं जो कि शोर को सोख लेती हैं, मशीनों के ग्रासपास चारों घोर मफ्लरों का कोटिंग लगाते हैं उससे काफी हद तक शोर के स्तर को या जो आवाज है उसको काफी कम कर सकते हैं। मशी ों से उत्पन्न तीखी ध्वनि को कारखानों में सा इलैंसर जैसा प्रतिरोधक लगा कर कम किया जा कता है। शारखानों में काम करने वालों को ईयर-प्लग, ईयर-प्रफ, हेलमेट ब्रादि दे कर गोर के दृष्प्रभावों से बचा जा सकता है। यह मेरे सुझाव से महत्वपूर्ण विल पर हैं। इन शब्दों के साथ मैं माननीय मंत्री जी ने जो बिल प्रस्तुत किया है उसकी भावनाओं की कद्र करते हुए इस बिल का मैं समर्थन करता हं।

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh); Sir, the maintenance of ecological balance is a great responsibility and it bestows great responsibility on all the modern States.

. [The Vice-Chairman . (Shri G. **Swami**nathan) in the Chair]. Pollution is one such responsibility. Along

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with air pollution and water pollution, we can consider other pollutions also. There is pollution in politics, pollution in morals and pollution in Indo-British film which highlights sati and depicts this ceremony of Chunni Mahotsava. The Chunari Mahotsav got clear-4 P.M. ance from the Central Government and the State Government also gave clearance. Thi<sub>s</sub> is also a pollution of our culture. That is why we will have to take a firm stand on pollution problems that engulf us because pollution emanated from the concentration of money power. Recklessness has grown in this country, forests have been denuded mercilessly by the self-interested people. Concentration of industries has taken place. There is no dispersal of industry, there is no decentralisation of industry. All this has occurred because we are going in for a civilization which is an end in itself, not beginning. That is why I request that we bestow a greater understanding For example, it has been say by one of our esteemed colleagues, probably, Mr. Vishvjit Singh, about Section 18. Another colleague had clearly stated the particular contingencies in which it was postulated. f may tell you as a medical man that if there is an epidemic in a State, are you going to takeover the health administration of that State? If there is a hepatitis epidemic in Delhi city, what action are you going to take? The authority responsible will have to take the action. And pollution is such a problem. You think that because industries are your monopoly, pollution is also your monopoly, because irrigation is your subject, you think that water resources are your monopoly and water pollution is also your monopoly. How much are you sharing the States? What is it that you have done about the Bhopal tragedy? Have you been able to deliver the goods? To how many people are you able to give help? What is your in-court or out-of-court bargain with that atrocious multinational firm? Nothing. Rs. 5 crores have been given by the philanthropists for the Bhopal gas victims. And this has not reached tho families of those who have

died or the persons who are suffering because gross mismanagement and corruption. And the victims have not received the money. I have read this in 'the Blitz' which is a very important publication in our country. ruling party attaches a lot of Even the to what 'the Blitz' says. importance have clearly said that the Red Cross people have bungled Rs. 5 crores and that this money has not reached the victims. Therefore, why should we not have a suspicion? For example, in my own State, there is Jurala major irrigation project. belong to that place. There is not even a shrub or even a tree and you call it a forest and you are not clearing the project, the environment clearance is not given. And here i<sub>s</sub> the Narmada project where about 2 to 3 lakh hectares of forest land is involved and so many tribal villages are affected. you gave the clearance without even getting a report. And this is your justice. And I may point out that this type of legislation which you are contemplating is an inroad into the States' authority in the name of After all, combating developmental work. pollution is a national responsibility. Saving the environment is a national problem, national responsibility. The States which are responsible have been given the responsibility by the people of the States. They have to do that. And why should there be these sudden inroads? Just example, T may tell you. If there is a cholera epidemic in Bengal, do you mean to say that you will enter and take over the whole health administration? Even if you take it over, are you in a position to do justice? You will not be in a position to do justice because so many factors do come After all, combating a situation is not simply taking over a thing. Cocbating situation means understanding the broad environment that is existing there, and the broad eventualities that will be there and understanding the various factors that come into play and then combating all the factors. And this can be done because decentralisation you think is not at all the matter of you You do not decentralise the concern industries. And if the industries are decentralised in all the rural areas, do you mean to say that you will have such a big problem of pollution? Pollution

unfortunately is such a thing. All these dangerous substances may form into a cloud and may rain at a place and cause serious infection. It may cause bronchial problems. It may cause lung in-f act ions. It may cause eye infections and so on. And if there are carcinogenic substances which are involved in the pollution then the pre-cancerous conditions will be visible. Thess conditions will be developing in individuals. Then, it has been pointed out that the effluents from the automobile traffic, buses, lorries, and other wheeled traffic is very dangerous and injurious especially in winter climate when the gases and fumes cannot go up, an i they naturally settle down on the ground and everybody will have to com-pulsorily breathe these obnoxious gases and suffer. In these things also the poor man suffers more because he cannot get any redressal. You are expecting a. poor man to go to a court. It is too much for you to think that a poor man who is suffering from the ill-effects of effluents, gases and pollution, is in a position to go to a court and seek justice. Even your boards are not in a position to get justice because of the stay orders. Then how can you expect individuals to get redressal under this law. That is why I say that aims are good but in actual practice we will not be able to do much unless and until we change our entire ng on the subject. The entire thinking process of the Government should change in conformity with what the found-in? fathers of the Constitution and our freedom fighters and Mahatma Gandhi postulated. If that is made into a law then We will be able to counter-act the ills that have developed.

Certain things have been mentioned in this Act, for example amendment of section 18 (2). T think it will be wise on the part of the Government to retrace and allow the States to have full powers to combat all the problems of air pollution which is not such a big subject in *y* which Central intervention is necessary. The other thing is that it is proposed to make it obligatory on the part of a person to obtain the consent of the relevant Board even while establishing an industrial plant. This should be implemented very strictly, because nowadays industria-11458 RS—10

lists think that they are not governed by any law. Regarding discharge of pollution in excess of specified standards by industries even operating outside the air pollution control areas, this also we will have to implement. It is good that the Schedule has been removed now and every industry which gives rise to pollution thru particular industry or that particular board will have taken the steps to safeguard the interests of workers and people around that area, and pollution around that area, because in course of time slowpoisoning will begin to adversely affect the health of the people. It is not at all an easy matter for us to brush aside the whole thing. You consult any medical man and he will tell you that these minor doses of pollution accumulate and finally bring out a major health hazard, as happens in the case of cancer or tuberculosis. It goes on for some time. The lungs become weak. They are not in a position to combat infection. Similarly there is the case of occupational diseases and those connected with asbestos and other polluted environment. These are great health hazards and affect a huge population. They do not affect here and there or one or two persons. They affect a huge population. We have seen in New York a kind of cloud descending with all the effuvia, causing thousands and thousands of cases of bronchial infection which the health authorities were not able to combat. The same situation is coming up in our cities.

There is an amendment which deals with the power to close an establishment, an industry. I think, this is a very very justifiable amendment and Government will have to act on this amendment. It should find a proper place in the rules.

Finally, Sir, I would like to say that this is an area in which a lot of rethinking has to be done. This is an area which should cover a wider ground. a wider perspective of the entire policy. For example, decentralisation of industries, growth of townships, the education that should go in on environment and the national environmental awarenes, which should be created in the people. Then, there should he ecological task forces which is a very important. X think this has been implemented in some states.

[Dr. G. Vijaya Reddy]

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Every State should have an ecological task force. I think the Centre itself can take the responsibility to have such a force. Instead of trying to interfere with the functioning of the State Boards, as you are doing in section 18, you should have ecological task forces which can go directly and deal with the problem, try to help in solving the problem. For example, we send medical teams from the Centre. Whenever there is an outbreak of epidemics, medical teams from the Centre go to the affected area and try to assist the people. Instead of having an attitude of helping, assisting and trying to project greater knowledge, if you want to make further inroads into the powers of the States, naturally, we will have to understand it in a different sense. Thank you.

थी राम चन्द्र हिकल (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, जैसा ग्रापने ग्रपने विचार व्यक्त करते समय स्वयं कहा कि यह जो संगोधन विधेपक ग्राया है यह निर्विवाद है, इसमें कोई विवाद की ज्यादा आवश्यकता नहीं है। यह जो जरूरत हुई सन 1972 में स्टाकहोम में जो ाप्ट सम्मेलन हुया उसमें भारत ने भी भाग निया, तब से इस संशोधन विधेयक के जाने की जरूरत पड़ी। जो माननीय एवं वक्ता बोल रहे थे कि राज्य नरकारों में कोई मदाखलन है. ऐसी बान है कि उद्देश्यों में साफ निका है कि पांच वर्षों के प्रन्दर राज्य बोर्डों को राज्य मरकारों को या केन्द्रीय बोर्डी को कार्य करने में जो कठिनाई ग्राई उनके सुझाव के तहत ही केन्द्रीय सरकार इस विधेयक को लाई है कोई अपनी तरफ से नहीं लाई है। तो राज्य सरकारों श्रीर केन्द्रीय श्रीर राज्य बोर्डी को जो कठिनाइयां आई हैं पिछले पांच वर्षों में उनको प्राई तकलीफों के बाद ही उनके मुझाव पर केन्द्र सरकार यह विधेयक लाई है। इस विधेयक का तो मैं हृदय से स्वागत करता हं ग्रौर समर्थन भी करता हं कि यह निविवाद है। लेकिन जो थोड़ो सी शंकाएं हैं जो कि पूर्व वक्ता को थीं ग्रीर पुझे भी हैं, उप-

सभाध्यक्ष महोदय, जहां इसमें व्यापक क्षेत्र है वहीं इसकी कठिनाइयों में भी व्यापक क्षेत्र है यह वायु प्रदूषण ग्रीर जल प्रदूषण दोनों ही व्यापक हैं। जल ग्रीर वायु की ही चर्चा पहले होती थी जब भी कभी पहले पूछा जाता था ग्रीर भूगोल में भी जलवायु पढ़ाया जाता था जियमभाद्यक्ष ंश्री करोश देसाई)

पीठासीन हुए 🕽 ग्रौर चीजें नहीं पढ़ाई जाती थीं, ग्रौर जिसे नहीं पढ़ाया जाता था। ग्रब जल भ्रौर वाय दोनों प्रदूषित हो रहे हैं भ्रौर तेजी से हो रहे हैं। श्राप जल का किस्सा देखिए तो बड़ी-बड़ी नदियां नदियों में शहरों के गर्द नाले जा रहे हैं। बावजूद विधेयक ग्राँर कानन ग्रीर रोजमर्रा की चिंता के हम जल के प्रदूषण को रोकने में प्रभी तक ग्रममर्थ हैं। साथ में यह बाय-प्रदूषण फैक्टरी के धुएं तक ही सीमित नहीं है बल्कि यह सिगरेट के धएं ने लेकर फैक्टरी के धुएं तक बीच में जितने भी धुएं निकलते हैं वाय को दूषित करते हैं। सिंगरेट मामुली सी चीज है, इस पर ग्राप पार्वदी लगाएं तो सारी दुनियां में ग्राप देखेंगे ज्यादा बहुमत सिगरेट पीने वालों का है। सिगरेट पीकर लोग दूसरों पर ध्रंथा फेंकने हैं, जो लोग नहीं पीते हैं उनको बड़ी कठिनाई होती है। 🏲 ब्राप देखेंगे रेलों में लिखा है-सिगरेट पीना वर्जित है, वसों में लिखा है, कई जगह लिखा होता है। बाबजद इसके कोई जगह ऐसी नहीं है, जहां कि सिगरेट नहीं पी जाती हो । अब सिगरेट के धुए से लेकर फैक्टरी के धुए तक किसको रोका जायगा और शुद्ध वायु कैसे की जायमी ? यह दोनों चीजें ऐसी हैं, एक दूसरे की पूरक हैं। हम डीव्टीव्सीव बस को देखलें दिल्ली में, राजधानी में तो ऐसी रही-रही वस चलेंगी, जा इतना धुंब्रा छोड़ेंगी सड़कों पर चलती जाएगी. मंद्री जी मुझसे ज्यादा जानते होंगे। ऐसी बात नहीं कि उनको इसके बारे में कोई ज्ञान नहीं है। तो हम सजा देने जा रहे हैं कुछ लीगों को, लेकिन इसके ग्रमल में दिक्कत है इस पर स्रापको चिन्तन करना चाहिए। दण्ड व्यवस्था पैसे की भी है

सजाकी भी है सब फुछ है लेकिन दण्ड पाने वाले कुछ न कुछ ऐसे तरीके निकाल लेते हैं कि भ्रयराधी लोग उससे ज्यादा बच जाते हैं। ग्राप खुद देखिए ग्रपराधों की संख्या बढ़ क्यों रही है सारी दुनियां में देश में इसलिए कि अपराधी बचाव का रास्ता ज्यादा होशियारी से जानते है। अगर कोई फंसेगा तो सीधा ग्रादमी भले ही फंस जाय या निरपराधी फंसेगा। अपराधी अपनी होशियारी से बुद्धिमता से या किसी ग्रांट तरीके से जिसे मैं यहां नहीं कहना चाहता, बच जाता है। उनके लिए कोई कठिन दण्ड व्यवस्था लानी चाहिए। मैं मानत है, कोनून में तो है, लेकिन. भ्रमल कैसे होगा, यह देखने की जरूरत है... (स्यदक्षान)

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श्री राम ग्रहधेश सिंह: यह सरकार की इच्छाशवित पर है।

श्री पास चन्द्र विकतः । नहीं, कुछ समाज की इच्छाशक्ति पर भी है। श्रगर दोनों हं≀ द्यामें चांतो ऋच्छारहेगा ⊨ मैं कहने जारक्षाथा कि सरकार की शंड ध्यवस्था के साथ हमारे समाज की व्यवस्था पर भी यह निर्भर करता है।

कोई भी उपसभाध्यक्ष महोदय, ! ग्रपराध करना उसकी एक संज्ञा पहले हुन्ना करती थी कि यह पाप है ग्रौर यह पुष्य है। तो जो अपराध करने वाला होता था वह समाज द्वारा दंड पाता था। ग्रव थोड़ी दिक्कत हो गयी है। समाज व्यवस्था हमारी ग्रस्त-व्यस्त हो गयी है और समाज में दण्ड-व्यवस्था का प्रावधान रहा ही नहीं। भले ही उसके कुछ कारण हों मैं उसकी व्याख्या में नहीं जादा चाहता। लेकिन सरकार कानन और समाज व्यवस्था यह तीनों मिलकर ही इन अपराधों को कम कर सकते हैं।

उपसभाध्यक्ष महोदय मैं मोटी बातें कहंगा मंत्री जी से । ग्रभी पचौरी जी कह रहे थे कि ऐसी जड़ी-बृटियां लगाई जायं जो शुद्ध वायु देती हों। यों तो हर पेड़ दिन में श्राक्सीजन

देता है ग्रीर रात में कार्बन निकालना है. लेकिन पीपल के बारे में यह कहावत है कि यह रात को भी ग्राक्सीजन देता है ग्रीर ग्राप देखते हैं पीपल के पेड की पानी से पूजा स्तियों ग्रौर प्रूपों के लिए धर्म से जोड़ी गयी है। यों तो हर पेड़ लगाना धर्म है लेकिन पीपल के पेड़ को महत्व होता है क्योंकि मेरी समझ में यह **ग्रा**ता है कि यह रात को भी ग्राक सीजन देता है अजाय कार्बन के। तो हम पेड़ों की संख्या बढ़ाएं जो कि ग्राज कम हो रही है।

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उपसभाध्यक्ष महोदय, ग्रीन-पार्क जो शहरों में छोड़े जाते हैं वह तजी से बेचे जा रहे हैं अधिकारियों हारा। ब्राप उनको भी दण्डित करेंगे या नहीं ? पांच वर्ष के ग्रीन-पार्कों की लिस्ट श्राप ले लीजिए किसी भी शहर की ग्रार देखें कि उन्हें कैमे वेचा गया ? क्या उसमें कुछ ग्रधिकारी श्रौर कर्मचारी शरीक हैं या नहीं हैं या एन्क्रोचमेंट हुन्ना है ? ग्रगर एन्क्रोचमेंट हुग्रा है तो किसी ने भी किया हो उसके लिए दंड को व्यवस्था करें। ग्रीन-पार्कखास तौर से शहर के लिए फेफड़े का काम करते हैं। कुछ लोग बहां घम सकते हैं इक्कठे हो सकते हैं। मैं तो दिल्ली की कहानी जानता हं जिसमें छोटे-मोटे पार्क वने हैं वहां घूमने दाले लोग सबेरे इक्ट्रे हो जाते हैं थोडी देर चर्चा करते हैं धरसे निकलकर। ग्राप देखिए इण्डिया गेट पर क्यों गर्मी के दिनों में सारा शहर निकल कर आ जाता है थोड़ी सी मांस लेने की वहां गुजाइश है। तो ग्रीन-पार्क जो फेफड़े क काम करते हैं शहरों के लिए प्रावादी के लिए उनको तेजी से उजाड़। जा रहा है, उसे बचाया जाय। ग्राज जमीनों के मृत्य बढ़ गए हैं इस कारण ऐसा हो रहा है। भ्राप पांच साल के भ्रांकड़े निकलबाइए ग्रीन पार्कों के ग्रार जो बसा दिए गए हैं कोई न कोई उपाय करें ताकि ग्रीन-पार्क ज्यादा छोड़े जाय । पेड ज्यादा लगाए जाएं। जहां तक डवलपमेंट प्लान...

उपसभाध्यक्ष (श्री जगेश देसाई) : वह चेंज नहीं किया जा सकता। कैसे हो सकता है।

श्री राम चन्द्र विकल : उपसभाध्यक्ष महोदय वह धनले डबलपमेंट प्लान को भी चेंज कर मकते हैं करा सकते हैं। लेकिन जो पुराना चेंज हो गया है उसे नहीं रोक गया तो धनले में भी वहीं बात हो जाएगी जो बात बाज हो रही है

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तो उपसभाध्यक्ष जी जावें ग्रार ग्राबदी को नक्ये के हिसाव से बसवाएं तभी जल-प्रदूषण धीर बाय दुषण को ोका जा कता है। इसके लिए हमारे जो अधिकारी कर्मवारी और समाज है सब मिलकर उपाय करें। उपसमाध्यक्ष महोदय महो इसके समयेन में कुछ विशेष नहीं कहना है। में इतना ही कहना चाहता है कि इसमें दण्ड व्यवस्था जरूर सही है परस्त इसके ग्रमल के लिए हम साचना होगा। इसके लिए राज्य सरकार और केन्द्रोय अंग्कार में सामजस्य होना चाहिए । जो हसार राज्यों के चोई हैं उनमें प्रापत में मामंजस्य होना चाहिए। एक दूसरे पर टालन रहने से कोई व्यवस्था सही नहीं रहती। बोर्ड हो चाहे राज्य सरकार हो केन्द्र नरकार हो-सब प्रपत-प्रपत्त प्रधि-कारों का सम्बित उपयोग करें। तब में 芸 और अमन्द्रपण पर कुछ कि नायी सकता है। साथ हो इसमें समाज का भी सहयोग लेना चाहिए । सामाजिक संगठना का जी सहयांग लिया जाना चाहिए द्योर इसके सुधार के लिए जिल्ली भी गंजाइण हो सकती है वह सुधार किए जान चाहिए।

इन्हों कब्दों के साथ मैं इस संगोधित विधेयक का हदय से स्वागत करता हूं। सभी माननीय सदस्यों ने भी कहा यह किया जाना चाहिए, यह बात तो निविवाद है, नेकिन ग्रमल पर थोड़ा सा सदेह है। इस लंदेह को ग्राप कैसे दूर वर्षेने, यह पापके सामने का विध्य है।

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, Sir, I take this opportunity to plead with my colleagues in the Government here for a more radical. meaningful and comprehensive! policy towards environment. The efforts of the Government in this vital

matter seem to me to be very halting, hesitant and piecemeal. We have woken up to this question rather too late **and** what we are doing now is too little.

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Human environment has become a global issue and. a very important question to mankind of late. That is why the United Nations observed a Year of Environment, called a meeting in Stockholm ye years hack in 1972 on human environment to discuss various aspects of this problem.

We passed a piece of legislation in 1981. [ thought the Minister would give us a brief resume of what happened between 1981 and now in respect of the legislation which we passed. What were the setbacks, the failures, the limitations, the difficulties, the problems that we faced during these years and why it was imperative on his part to bring this comprehensive legislation? am not objecting to this legislation at all; let me make it very clear. He would have told us how many notices have been issued to various concerns, how many prosecutions have been launched, what was the story of the enforcement machinery during this brief He never did it. That shows period. the casual manner in which this allimportant question is being tackled by the All along the years, since Government. 1952, environment, control of pollution, ensuring a free and healthy atmosphere, has not occupied the priority that it deserves. It was treated as a Cinderella of planning and development in this country. That is why we are faced, all of a sudden, with the huge task of clearing and controlling not only in the air but also in the pollution water and soil.

Perhaps my friend is aware of what is happening in Western Europe and in America and in the industrialized countries of the West. In short, the lOlitiea' rarties there have taken environment as a very important plank of their manifesto. of their policy. In Western European countries the political parties -'.re equating environment with peace and, in particular, in West Germany the Greens have made environment and peace all important for survival. I am only saying

these things to pinpoint how important it **•** is to have good, clean, healthy atmosphere and healthy environment.

After food, clothing, shelter and education, environment becomes very important for our survival. Therefore, this cannot be treated as "one among many things" by the Government. By a mere piece of legislation this cannot be tackled either, however much important it is. Legislation is important, of course, to translate our ideas into action. But, while talking of the legislation, let me remind my friend who is piloting the Bill that it is implementation which is more important than the mere passing of the legislation. We have seen legislations in the past, and even now, and their fate. the enforcement machinery and the implementation which becomes important in the matter of pursuing policies. Therefore. I am not going into the various sections in this to find fault with, some of the things measure which my colleagues have found fault wi'h already. But the most important thing is my observation—I hope he will corroborate my statement—that the enforcement machinery is very weak in this country so far as environment is concerned. What is the use of having a plethora of Boards at the Centra) and State levels 'without caring for enforcement? Along with enforcement, monitoring, evaluation, becomes equally important. afraid these things have got to be taken into consideration seriously if you want your measure to be implemented properly and effectively in future.

Sir, our colleagues have pointed out various disturbing trends in the environment of the country today. There is a pollution crisis tbey have pointed out. I agree on that, there is a pollution 'crisis. Nearly 70 per cent of our water is contaminated, polluted, poisoned. Air is equally polluted. Soil is also polluted. The bigger culprit in all these things is the official agencies. Why blame this person, that person? These official agencies include the Central Government, the State Governments, the corporations; the municipalities which have been largely responsi. ble for the degradation of the environ-

There are slums in the ment in this country. urban areas. Who created those slums? People, of course. Who permits them? There are garbages, huge garbages in the towns and cities, which are not cleared. Who is responsible for clearing those garbages? There are stagnant pools of water everywhere. There is lack of roads, drainages. are responsible for all these? As my friends have said, the vehicular traffic in cities, in the towns, adds its own contribution to this pollution. Who controls these vehicles? There are various official transport undertakings. One is run by the Government in Delhi- itself. Twenty-five per cent of the buses run by the Government are all right. Seventy-five per cent of the buses pollute the atmosphere. They are not maintained well.

My point is, it is the Governments and its agencies which are responsible to a great extent for the pollution of the environment. Who will take action against them? In no Government factory is an effort made to introduce devices to prevent pollution. I would like to ask my friend here whether he is going to take action against the managements which run the Government factories. Is there any instance to show whether any action has been taken? Therefore, all are culprits in this. We are all in a way polluting the atmospherethe family, the community, the society, the local government, the Central Government, the State Government, all. There has been a tremendous setback in the ecological balance. We seem to have lost our race against pollution in the biginning itself.

Therefore, my plea with the Minister is, there has got to be proper enforcement, proper monitoring, proper evaluation at the institutional end. There has to be right education all over, social awareness, understanding of the problems of environment. Every child has got to study through his school books what bisic environment is. Our students are studying with no reference to environment. Our syllabi, our curricula do not teach us environment problems, the minimum, basic hygienic problems. How can you

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[Shri M. S. Gurupadaswamy]

control and preserve environment without imparting it in our education? Therefore environment 'should form an import-tant and integral part of our education system itself in schools and colleges. We have also got to create a reservoir of experts on environment which is not there. There are a few individuals who are experts, but you don't have a reservoir of experts on environment. Therefore, my plea will be to create a foundation for environment and to see that environment becomes a part of your development, a part of your planning and a part of your social education process and educational development.

Since you have rung the bell, I do not propose to- take much of your time. L would only say that environment should not be treated as Cinderalla of our thinking, of our planning and of our development.

#### SHRI B1R BHADRA PRATAP SINGH.

(Uttar Pradesh): Pollution is a worldwide phenomenon. It is all because of high speed of urbanisation, because natural surroundings are being removed and because of greater industrial activity in the world. Now, before I talk about the law, I would like to point out one thing. So far as the problem is concerned. it is being said that the atom bomb may or may not be able to destroy our civilisation, because of the self-preservation, which is the primary instinct, but the pollution is such a phenomenon which is going to strangulate our civilisation even much before the atom bomb could destroy it. I am saying it to support my contention that whatever effort our hon. Minister has made is a laupdable effort but I want to remind him that much needs to be done. Whatever he has visualised to these amendments, which I support, is only a part of the problem. But the problem is really much more enormous than what we are going to face, especially in a country like ours where population from the rural side is migrating to cities in an unprecedented number and where industrialisation is not restricted to the defined areas along. Can the hon. Minister imagine that even in

Delhi itself, in the busiest localities of Delhi, in the residential houses, there are thousands and thousands of industries running? They are not declared as industries, 'they are not declared as industrial areas, but inside the houses in the form of smaller industries so many chemical and other industries are running creating pollution of the worst form. Even in Kanpur, tannery exists in the residential colonies of the city. In Bombay and Calcutta vou find the same situation. I do not want to repeat the enormity of the problem which has been illustrated by various speakers in the House but what I want to say is that many amendments are quite good, but something more has to be thought of in this direction.

Preservation of environment from pollution becomes all the more important for a country which is tranforming itself very fast from a backward agricultural economy to a modern industrial economy, where the people are rushing madly to the cities, where they are trying to build up their own resources, their own indus-nd they want to create their own livelihood. All this struggle is in violation of various laws. So, the whole question is whether in such a society your laws can cope with the situation which is being creeated everyday. I want to point your attention to this problem.

A\$ I said earlier, pollution is a grow ing phenomenon. No law can with all the situations of the changing phenomenon which under a constraint is evolving every day. One of my friends was "saying that a good day will come when under the provisions of this Bill we will be able to prosecute any offenders. But I think my learned friend is mistaken because under this Bill we cannot prose cute. He also talked about so many misapprehensions and interpreted certain provisions of this Bill. T wish could have been done. This Bill is not very comprehensive. He also said that so far as this Bill is concerned, one good phenomenon has been introduced. In civil law it is called recurring cause of action. In a criminal law you cannot say a recurring cause of action. But

you have created a recurring liability when you say that each clay's violation would be punishable with Rs. 5,000. It is a recurring liability. It arises day to day. That k. a good aspect of this Bill. In certain cases you have contemplated many good things, for example. in para 14 of the amendment, you have inserted 31 A. You have said "the closure, prohibition or regulation of any industry, operation or process or the stoppage or regulation of supply of electricity, water or any other service." That is a good intended enforcement of sanctions against the violation. Apart from this so many other good things have to be noted. Now, we bave increased punishment from 3 months to 6 years. That is nothing. The rich men commit a breach of law but they do not get punishment and

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specially in criminal law that will be a very serious difficulty. My friend, Shri Vishvjit Ptithvijit Singh h not correct when he said that we have tried to give an extended meaning. You cannot give a wide, meaning or extended meaning when you are interpreting a criminal statute. By the rule of interpretation you are bound to give a narrower interpretation to it. So you cannot say that every shareholder will be liable to get punished. I think even the definition does not say so. It fixes the liability. T do not know precisely from where I he was propounding a very basic mistake. "Occupier", in relation to any factory or

premisea means the person who has control over the affairs of the factory. Not anybody else. My learned friends was correct whe-n he said that other laws dealing with institutions, partnership laws, and company law<sub>5</sub> cannot be excluded from the purview of this Bill. They will have to be applied to this Bill, otherwise it will be an incomplete Bill. But it is a fact that other laws will have to be taken into account. Their help will have to be sought. But this Bill has made serious effort to stop violation of these laws by industrialists. Well, today people who are in the habit of violating laws get out of their situation. The main thing is enforcement of this Bill. As many -speakers have pointed out you have not propounded any machinery of your own. After all for enforce-

ment of every law in this country we are depending on one and the same machinery, namely, the police, the same Magistrate 'and the same count. Complaints may be A; B; C; D; X; Y; Z; but how does it matter? The law would be the same; the enforcement would be the same; the assessment of evidence would be the same; everything being the same, how far this enhancement from three months to six years will make a change? Any deterrent punishment cannot make a change. I tell vou. I have studied Western Criminal Jurisprudence as well as I know the jurisprudence which is being applied. So far as criminology is concerned, the accused goes unpunished because of the basic fault in our machinery which implements the law, because of the high rate of corruption and because of all that but I thank you that you have made an effort in the right direction. Please save the civilization from getting destroyed by pollution before it is being attacked by an atom bomb which I think will never be exploded. But think seriously. Implement this Act seriously. You can declare an area but people create industries in undeclared areas in such a hidden manner that it will be very difficult for you to unearth those industries and punish them.

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SHRI JASWANT SINGH; Mr. Vice-Chairman, Sir, most of what had to be said on this particular legislative measure has already been said. What I have to say shall not take long. How much time do I have?

VICE-CHAIRMAN (SHRI JAGESH DESAI): Ten minutes. Please try to conclude within ten minutes.

SHRI JASWANT SINGH: I will finish well before that. Sir. a<sub>s</sub> I started by saying, most of what had to be said about this Bill has been said, the various clauses have been analysed; we had various Members speak on the importance of the total aspects, of the ecology, environment and a detailed analysis of what is being done and what is not being done ha? also been said. By and large, this Bill has been welcomed. I have reservations which are easily and succinctly stated.

[Shri Jaswant Singh]

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There is a common illusion that legislat ing a measure is by itself an answer to a problem. We see this tendency in this Government on more than one oc casion and in more than one field. It is for this reason, that 1 have had occasion earlier to mention that this Gov ernment specialises in bringing forth a new legislation for every new crime and a new police force for every new cri minal . In like fashion, my reservation on what is otherwise an innocuous and necessary measure rests on the thesis that legislating by itself is not an answer to the problem. It is the implementa tion of the measure that is vital. With out implementation, there is nothing that is achieved. Sir. the next aspect and the next difficulty that I have is somewhat more complex and of a wider concern. In a very moving sentence, the UNESCO's world Conference on World Environment has in its opening sentence, which I think essentially sum<sub>3</sub> up the essence of our concern about the enviroment and ecology has said: "'We have only one earth". Because we have only one earth, we cannot play with earth. My eminent colleague Shri Ram Chandra Vikal, spoke of what I think is the Indian ethos of the essence of our concern about environment. When we ask someone about where he stays. then we inquire

### वहां की जनवाय कैसी है।

It is an ancient recognition of a simple

truth and if the earth be one, then we cannot play with the JALVAYU of that earth. Neither 'jal' nor 'vayu recognises territory. My esteemed colleague, when initiating the discussion on behalf of the ruling party, referred to me kindly because of what I have said 'Air knows no boundary'. There is no boundary by which you can restrict air. There can be geographical limitations between States as there are. But if we have, in the subcontinental sense of India, moved to the recognition of taking a SAARC initiative on environment and ecology and if you expand the same, then it is global requirement and in that global requirement,, you cannot recognise boundaries. In that sense.

necessarily and rightly, there is a place for and a legitimacy of such federal, sucto central legislation. My esteemed colleague, Prof. Nirmal Chatterjee, put his finger on a point which troubles us. There is a provision in this Bill which says that Central Boards could supersede State Boards. Underlining that provision is an arrogant assumption. That arrogant assumption is that somehow the States are deficient and we in the Centre are the repository of virtue and of all wisdom. Those that govern the States have not arrievd from a different planet and those that govern the Centre are not necessarily better endowed. It is axiomatic, Sir, 'and indeed possible that there may be occasion when States are, in fact, better governed, better administered, more responsive to concerns of environment and ecology than these loose labyrinthine mass of the Central Government could ever be. Having made this observation. I must take objection to the other thesis of Prof. Nirmal Chatteriee which is that the federal Government must not, therefore, legislate on this. I in fact, feel that the problem about environment and ecology that we face today in the country is that the somewhere, somehow; very soon have to resolve a Constitutional impasse. If air recognises no boundaries, legislatively, constitutionally, you recognise boundaries of responsibility. Then you cannot adminis--ter this measure. You cannot administer this measure iust as you are failing this Environment Act. administer Of course, the presumption behind all this is that you have the will to administer it about which I have my doubt. You do not have the will and if you act artificially and these, you will first have to resolve a Constitutional impasse. From that holistic view, I will come to three very parochial problems and it is my request to the hon. Minister to answer these very specific problem of Rajasthan State. After all, in essence, what is environment and why is this environmental concern? It is an aspect of the total spectrum of the quality of life and unless these are taken care of, the whole quality deteriorates. We have examples like smoking automobiles, smoking buses

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of the Delhi Transport Corporation, smoking Indraprastha. But it is not merely Indraprastha the Delhi Transport Corporation. Hindusthan is a very big country and in that very country, i bring to the notice of the hon. Minister three specific examples and I would request him to clarify what the Government is going to do on these three specific examples. Firstly, on Sawai Mahdopur. I have written to the hon. Minister on Sawai Madho-pur. I have indeed spoken to him even. The plan is to put up a factory. It is a private factory. I do not want to go into who owns it. It is a complex which is-connected with the H.BJ pipe-line. It is a kind of oil product. It was originally to be set up 30 kms from Sawai Madhopur sanctuary. I do not want to go into what this Government is going to do to the Sawai Madhopur sanctuary. It is to the west of Sawai Madhopur. The wind direction of Rajasthan is mostly westerly. If it is 30 kms from Sawai Madhopur, a township of 4000-5000 initially, in another 20 years by the time this complex grows, the population in that township might grow to be 25000. Then having grown to be a township of 25000. it would

be

That is what it will become. That is one ••aspect. Noise is the second aspect. Encroachment on the sanctuary-it is a park -is the third aspect. The fourth aspect is this. if you set up a chemical complex like this which is based on oil, essentially a chemical how are you going to prevent both the water and air which flow into the Sawai Madhopur Bird Sanctuary from being polluted? It is also of a very serious consequence, to my mind, to the environment of that sanctuary. I have come to learn that because of a great deal of pressure, a great deal of agitation, yon have now decided to shift it from 30 kms to about 90 kms. That is my understanding. Will you please clarify what the position of the Government of India is on this? Because, you might be able to establish an oil complex or an oil refinery or a private factory anywhere but you cannot replicate a Sawai Madhopur. That is one. The second example is about Deoghana Bird

Sanctuary at Bharatpur, Deoghana is uni que in the country. Next to Deoghana are existing today industries about which Bom bay Natural History Society have already brought to the notice of the Ministry but nothing is being done. If you continue to permit those industrial activities next to the Bharatpur Deoghana Bird Santcuary -Deoghana which is unique in (he coun try ---- you are going to destroy it. This would not squire any legislation. I am asking these questions to establish what actually is the Government doing about matters which concern environmental ecology.

Pollution) Amendment

Bill. 1987

Thirdly, this is very parochial because it relates to my own village. My village. doc, not have a railway station. The nearest railway station to my village is called Balolra. It is on the banks of Luni river. This is all about Banner district now. Luni river flows once in about 12 years. It is not perennial. Because of a peculiar combination of the salt contents of the water there, dyeing of fabrics acquires a certain kind of hue and a certain permanence which you cannot achieve elsewhere. Therefore, at three places in Mar-war along the banks of Luni, at Balotra which is the nearest railway station to my village, about 7 kms from my village then next at a small township, Pali and the third at Jodhpur itself this dyeing industry has come up. first raised this matter with the late Mrs. Indira Gandhi. I persuaded her, pleaded with her, that already what this dying industry is causing i<sub>s</sub> a total destruction of the residual Jrinking water in that area. Because of this, along the banks of the river Luni—river Luni is the only source which provides potable water—all the drinking water wells are going saline: they are getting polluted by the chemical effluent of these factories. Cattle re dying because they tend to drink this water. Cattle abort: Their is higher incidence of cancer, tuberculosis, abortions in women, all this has gone up. I presented her with the entire scientific data of what this dying industry is doing to this pari of India. I have been raising this question gitsce 1980 when I first raised it with the

[Shu Jaswant Singh]

late Mrs. Indira Gandhi. In fact this again is another example of how this Government works which says or claims it works faster. 1 persuaded the then Minister of Environment, Shri Digvijay Singh to visit these sites.

The Air (Prevention

and Control of

5.00 P.M.

He visited the sites so that he could see for himself what the plight of the people there was. From 1980 to 1987 now, and it is still me. Would the Minister please inform me—they have already enough information about this—whether he is aware of this plight? This is a terrible drought year that is there in Marwar and drinking water in the township of Jodh-pur comes now once for two hours in every seventy-two; If. in these conditions, you continue to pollute as you are doing now by the continuance of these factories, you are only causing a great *adharma* to us. Thank you very much. Sir.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, Mr. Matto. Only five minutes.

SHRI GHULAM RASOOL MATTO (Jammn and Kashmir); Mr. Vice-Chairman, Sir, this is a classic example of how a very good piece of legislation, a very good measure, is sought to be polluted by a single article which, to my mind, should not have been there. This Bill is an improvement on the 1981 Act and in the Statement of Objects and Reasons, Sir, it is given that under article 253 of the Constitution of India, we have to implement the decisions taken at the UN Conference on Human Environment held at Stockholm in June 1972 in which India participated. Now. what is article 253? Nobody has mentioned that in the House. Now, art'cle 253 reads as follows:

Legislatidi for giving effect to international agreements-

Notwithstanding anything contained in the foregoing provisions of this Chapter, Parliament has power to make any law for the whole or any part of the territory of India for implementing any treaty, agreement or convention with any other country or countries or any decision made at any international conference, association or other body."

So, this decision was taken in 1972 and Indian is a signatory to this. As a result of this obligation on us, we are now-trying to go to the States and deprive them of certain powers. In other words, we are going to Madras, Calcutta, Hyderabad or Srinagar through Stockholm and arc going to take over their powers. Such a good measure as this Bill, which was the need of the hour, has been eroded by clause 18 which inter alia states that the Central Government can supersede the State Boards. Now, I cannot understand what the need was for such a provision for this otherwise extremely helpful and extremely good Bill. Now, clause 18 says that for section 37 of the principal Act. the following shall be substituted. namely;...... I am sorry; I have to refer to clause 8 and not clause 18. Clause 8 amends section 18 of the principal Act and

"Where the Central Government is of the opinion that any State Board has defaulted in complying with any directions given by the Central Board under sub-section (1) and as a result of such, default a grave emergency has arisen and it is necessary or expedient so to do in the public interest, it may, by order direct the Central Board to perform any of the functions of the State Board in relation to such area, for such period and for such purposes, as may be specified in the order.

this clause says:

This is the provision that has been made. Now, Sir, Mr. Prithvijit Singh stated in his speech that it relates to some areas and other areas are left to the state Board to perform any of the functions. Now. there is the Central Board and there is a State Board. The State Board is required to function in a particular area and is not required to function in any other area. This creates all the more friction between the Centre and the States. T think. Sir,, this needs to be scrapped.

. New, unfortunately, the Bill has already been passed by the Lok Sabha, otherwise I fee! that this was an obnoxious provision; ;his should have been done away with. A wonderful piece of legislation has been brought. It has been passed. But 1 see a saving clause in the powers of the Central Government to make rules. [ would request the hon. Minister that a on must be made, which must be in-built in the Rules that whenever a Stale Board has to be superseded, certain directions to the State Government.

THE VICE-CHAIRMAN (SHRI JA-(il H DESAI); It is already there.

SHRI GHULAM RASOOL MATTO: It is not there. That is my grief. Con Government sultation with the State not figure any where. Honourable Lal was the Chief Minister of a State. If a municipality is superseded, the local Administrator is provided by (he State Government. Similarly, if a i does not function in a State, how....

SHRI JASWANT SINGH; I think my esteemed colleague Mr. Matto has a substantial point which is troubling everyyone. If the Government considers this as a model legislation to be accepted by all the States, and environment and ecology beir of common concern to all of us, why then the Central Government has made such a provision on these lines? If the Government accepts the suggestion, that which is troubling my friend of Mr. Nirmal Chatterjee would be immediately re: ed.

SHRI GHULAM RASOOL MATTO: My submission to you would be that un less you can give an assurance that this would be done through the Rules under the Act. it is not possible to implement the clause. The Central Government cannot do without the assistance of the Stale Government. The State Board has to be administered through the State Government. When the State Govern ment...

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THE VICE-CHAIRMAN (SHRI IA-GESH DESAI); What is the machinery of implementing it?

SHRI GHULAM RASOOL MATTO: The implementation machinery must be the State Government. If you issue a supersession order first and then consult the State Government, it has a different connotation. But if you consult the State Government and tell them that such and such Board is not working Satisfactorily and that they should make some rectification in that, it will be better. My submission to the hon. Minister is that this is a very serious matter. Otherwise this is a beautiful piece of legislation and I congratulate the Minister for it. For instance, in the case of penalties, in the earlier Act, the penalties there was some fine imprisonment But. now in the legislation brought forward this shall not be less than one year and six months and it may extend to six years' imprisonment. So it is incumbent on the Magistrate that not only be puts the guilty behind the bars but also fine him. So I think this piece of legislation is a very good piece of legislation. But the remely lies in framing the Rules.

Pollution) Amendment

Bill 19&7

The second point that I want to make is with regard to the Schedule. It is written in clause 3, sub-clause (vi) that it is proposed to omit the Schedule to the Act so as to make the Act applicable to all the industries causing air pollution. I would only request the Minister to kindly tell me, which is the authority to determine which is the industry which causes pollution? There must be some litigation tomorrow and somebody may say that this industry does not cause pollution. There must be an authority which has already declared that such and such an industry is causing pollution. I want a reply on this point. Subject to these reservations, I wholeheartedly congratulate the Minister who has brought forward this very good piece of legislation. I agree with Shri Jaswant Singh Ji that pollution is not only the concern of the Central Government. It is the concern of all the Indians and all the State Governments have a responsibility for the prevention of pollution. I will go a step further. I will say that it is not a question of superseding the State Board. If any State Government defaults in the prevention of pollution, that State Government has no right to exist and that State

[Shri Ghulam Rasool Matto] Government must be suspended. What I v ant to emphasise is that there should not be any encroachment on the powers of die State Government. But if the State Government defaults, then that State Government can be dismissed but there should not be any encroachment on the powers of anj State Government. If the State Government defaults, then it is a different thing. If the State Government defaults, then it should be allowed to oversee the functioning of the State Boards as provided in the original Bill Thank you,

र्थान अवधेश सिंह : माननीय उपतभाध्यक्ष जी, यह जो संशोधन विधेयक है माननीय पर्यावरण मंत्री के द्वारा इस सदन में पेश, उसकी भाषा के बारे में कोई शक नहीं है ग्रौर जिस भाषा में यह संगोधन पेश किया गया है, उसकी बाबत मझको कुछ नहीं कहना है, इसलिए कि भाषा से लगता है कि यह संशोधन विधेयक कुछ करने के लिए है, ज्यादा अच्छे मन से लाया गया है। लेकिन ने झे इस विधेयक की भावना के बारे में शक है कि यह सरक र किस भावना से इसको लाई है, ऐसी जो भाषा है, इसकी जो शब्दावली है, जिससे दण्ड-विधान में परिवर्तन करके कंद की सज़ा बढ़ाना या ज मिन की राणि बढ़ाना, यह करके हकमत बताना चाहती है कि हम इस मामले में कुछ करना चाहते हैं, लेकिन मुझको शक है. इसलिए कि यह सरकार बराबर कोई न कोई संशोधन लाती रहती है। ऐसा कोई दिन नहीं दिखता है सदन में, कि कोई न कोई संशोधन न खाया हो, रोज हम किसी न किसी विधेयक के संशोधन पर बहुस करते हैं, सुझाव देते हैं और यह संशोधन पास भी होते हैं।

पर्यादरण ग्रीर तन मंत्रालय में राज्य मंत्री (श्री जेड ग्रार॰ ग्रंसारी) : ग्रार यह संशोधन खतम हो जायं तो पालियामेंट खतम हो जएगा।

श्री राम **धवधेश सिंह**ः लेकिन उसका कहीं भी ग्रमल देखने में नहीं श्राता। यह नो ऐसे हैं, जैसे याना बनाया गया हैं घूस रोकने के लिए, लेकिन आज तक यह सरकार किसी थाने में भी घूस रोकने में अक्षम्य रही है। थाना आज घूस का पर्यायवाची वन गया है-घूस मायने घरोगा और दरोगा मायने घूस। उसी ढंग से यह सरकार के बारे में हम लोगों का जो मन बना है कि यह इसकी नियत साफ नहीं है इसको इम्पलीमेंट करने में। आगर इम्पलीमेंट करने में। आगर इम्पलीमेंट करने की इच्छा-शकित हो तब तो कोई हुई नहीं है, लेकिन गुझ शक है एक ही कि माननीय मंत्री जी बहुत कलाकार हैं, ऐसे कलाकार हैं, कलाबाज हैं कि ...

उपसभाध्यक्ष (श्री जगेश देशाई) : कलाकार हैं कि कलावाज हैं ?

र्धाशम अवधेश तिहः कलाबाज । यह देश में चचित हैं छानी कलाबाजी के लिए। तो सुझे डर लगता है कि जो संशोधन छह महीने से डेढ़ साल करके श्रीर 10,000।- तक दण्ड में बद्धि करके अ।प जो उद्योगपति हैं, उनको छडी दिखाकर ग्रीर उस पर दबाब डालकर कुछ दूसरा काम न करें। इस बात का मुझे भारी सका है। जो यह सरकार है, इस पूरी सरकार घर शक है। हमारे यहां एक कहावत है। एक राजा का मंत्री था। वह घूम लेने में बहुत: बदनाम था। राजा ने उसे बतलाया वि तम घूस लेते हो । तुम लहरें गिनों बीर वह लहरें गिनने लगा । समुद्र के किनारे जहीं बहुत-से जहाज धाते थे वहां यह बैठ गया ग्रीर उनके चालकों से उसने कहा कि तुम लोग किनारे पर नहीं आयो। मुझे लहरें गिननः है। प्रगर लहरे चली जाएंगी तो गलती होगी और मुझे दिवकत होगी। श्रव जहाज वालों का सामान सड्ने लगा। उन्होंने कहा कि भाई पैसा ले ली। वहाँ भी वह पैगा लेने लगा। इसी तरह थे इंडम्ट्रियलिस्ट्स को कहा जाएका कि देखां तुमको सहा कर देंगे। तो मझे डर है कि कहीं इस तरह से न हो जाये। श्रगर यह पूरी किल पादर से करें तो हम लोग इनकी पीट श्रदशपानंगे।

महोदय, यह जो प्रदूषण की समस्या है यह विश्वव्यापी है। इस समय दुनियां को दो चीजों से खतरा है। एक तो प्रद्षण से ह्या और पानी में कार्बन-डाय-आक्नाइड की वृद्धि से ग्रीर इसरे परमाणुदिक ग्रायुद्धों से। इस विषय पर काफी बहस हुई है । इस पर दूनियां के संवेदनशील राष्ट्र जोकि मजबूत और ग्रीद्योगिक राष्ट्र कहे जाते हैं, उन लोगों ने बहुत चिता जजाबी है। अभी प्राविजनल यल्डे पालियामेंट की एक मीटिंग हुई थी, मैंने भी वह अटेंड की बी, उसमें यही दो वियम थे। एक था कि परमाणुविक शक्ति के बलते दुनिया का विनास हो सकता है गोर कार्बन-डाय-ग्राक्साइड की माला हवा में इतनी बढ़ती जा रही है कि इस सदी के अंत तक पूरी दुनिया में विश्व-व्यापी स्रवाल पड सकता है। इधर हमने यह भी देखा है कि कार्बन-डाय-पावनाइड ग्रीर मोनों-डाय-प्राक्ताइड को बद्धि से पथ्वी पर गर्मी धीरे-धीरे बढती जा रही है। पिछले सी वर्ष में दो मेंटोग्रेड गर्नी धरती पर बढ़ी है। पिछले पचास वर्षों में, सी साल के बाद जो पांच डिकेड हैं, उसमें पांच सेंटीग्रेड वहीं है। तो इन तरह से गर्मी बढ़ती जा रही है और ऐसी (स**म**ा**की घंटी)** संभावना है कि सदो के ग्रंत तक, 21वीं ⊋हदी के अंत तक यह दुनियाँ इतनी गर्म हो ाएगी कि इस पर रहना मुक्तिल हो काएका । इसलिए इं दुनिया में मारापता को बचाने के लिए, केवल नानद के लिए नहीं बहिक इस घरती पर जितने जीव-अन्त है, उनको बचाने के लिए ग्रौर मही इंग से मानव सभ्यता का विकास करने के निए द्वावश्यक है कि ्विन-डाय-व्यादपाइड की माला में कमी की जाये। हवा और पानी के प्रदेषण को रोका जाये। (तमन को घंटी)।

महोदय, अभी योज़ा समय और चाहिए।

ै उप∃ाष्टाक्ष (श्री **जनेश दे**साई) : नहीं बाद एक मिनिट में समाप्त करें।

ो राम जनतंश सिंह : श्रमी तो तोन मिनट ही बला हूं। जपतभाध्यक्ष (श्री जनेश देसाई) : द्यापके द्याट मिनिट हो गए है एक मिनिट ग्रीर बोल लीजिए।

थी राम प्रवधेश सिंह: मैं चाहता हूं कि हमें युद्ध स्तर पर बक्ष लगाने का काम करना चाहिए। इस काम को भारत सरकार ग्रंपने हाथ में ले। ग्रव जैसे सेंट्रल बोर्ड बन रहा है, उसमें मेरा सुझाव है कि ऋधिकारी शक्तियों का दुरुपयोग न करें इसलिए सेंट्रल बोर्ड में संसद सदस्यों को रखा जाये । ताकि उस पर कारगर कंट्रोल हो सके। ग्रगर संसद सदस्यों को उस में नहीं रखा जाता है, खाली अफसर ही उस में रहेंगे तो वे घपने ढंग से काम करेंगे जैसी कि उनकी बादत होती है। तो मेरी पुरजोर मांग है कि जो सेंट्रल कंट्रोल बोर्ड बने उसमें संसद सदस्य रखे जायें ग्रीर कुछ ऐसे वृक्षों की ईजाद की जाये ति ज' जल्दी **से उगे और ज**हां हिंदा सी इंडस्ट्री लगरही हैं विश्वक्षाता वहां लगाया जाये ताकि वे धवें को कंटोल कर सकें। तीसरी ग्रीर सब से जरूरी बाद है सरकार की जिम्मेदारी की । टैंफिक से जिलना धदां निकलता है इंडस्ट्रीज से उत्तना नहीं झादा। एक जेट जिमान जिलना धवां छोड़ता है वह 400 फिट्ट कारों के बराबर प्रदूषण करता है। इस लिये में ंहत चहत हुं अभरी∈ा में ऐसी कारें ईनाय की गयी हैं कि जिस से धर्मा नहीं निकलता । द्राप कार इंडस्ट्री में ाड रहिजेशन १ र इये। टाटा विस्त और लेलीड का जो। इ.14 इ.डस्ट्री उन पर दबाब डालिये कि वे या तो ग्रपने कारखानों को बंद करे या उन को माडर्नाइज करें।

उपसपाध्यक्ष (श्री नगेश ोसाई) : श्रव ग्राप खरम करिये।

श्री राम श्रवधेश सिंह: ग्राप छोटी मछिलियों को पकड़ते हैं ग्रीर बड़ी मछ-लियों को जैसे टाटा है, बिरला है, जो डिजिल के ट्रक बतात है उन की ग्रोर नहीं देखते कि वे कितना धुवा छोड़ने वाली गाड़ियां बनाते हैं ग्राप उन को कहें कि इंडस्ट्री का माडर्नाइजेशन करें। ऐसी तकनीक की कारें बनायें कि वे ज्यादा धुवा न छोड़ें। दिल्ली में 200 टन कर्बन

## [ओ राम अवधेश सिह]

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डाई आक्नाइड प्रति दिन के हिसाब से गाड़िया छोड़ती है। तो इस से श्राप प्रदाजा लगा सकते है कि कितना प्रदूषण होता है। दंड का प्रावधान जो है उस के लिये वे छोटे इंडस्ट्रियॉलस्ट्स पर हाथ न डाले, बड़ों को पकड़ें। मैं मंत्री जी से कैटे-गोरिकली जवाब चाहता है कि टाटा, विरला लेलेंड, फियेट और मार्स्टात की जो कंप-निया है वे अपा गाड़ियों को तकतीक को ऐसा याधुनिक बनायेंगे लांक वे धुना कप छोड़ और बड़नों से जो कार्यन डाई अपा कप छोड़ और बड़नों से जो कार्यन डाई अपावधाट निकलती है वह कम हो।

तें मंती जी का धन्यवाद करता हूं कि उन्होंने इस जिल को भाषा के प्रगति-जीत रखा है, लेकिन मेरी भावता अभी भी इस सरकार के खिलाफ है।

in England this realization regarding pollution came probably in 1952 and they probably passed a Bill in 1956 and I can very well remember a poem by William Blake, the name of the Poem is: DID THOSE FEET, and in that poem William Blake described that all the mills as satanic because they spread smoke in green valleys, and he wondered then whether the feet of Jesus Christ would ever visit again the English countryside or not. I think industrialisation in our country is both a blessing and a curse.

We know vvhat happened in Bhopal. We know how much pollution is caused by cement factories and refineries. We know the amount of carbon monoxide emitted by vehicles. All these things pollute the atmosphere and make it impossible for human beings to lead a healthy life.

Sir. we have seen unprecedented de forestation in this country. I think this causes ecological imbalance. We' have seen how forests have been turned bar ren by unscrupulous traders. That is why 1 would plead for stringent measures. '1 hose who cut forests should be punished severely. There should be rigorous im prisonment for such people ranging bet ween ten and twenty years, As you know, i. is the trees which give us rain and life. In Cherrapunji, which is known for the highest rainfall in the whole world, the rainfall has become scanty now; it is less than what people in shillong get. This is because of deforestation. Therefore, I welcome this Bill. I hope the Environment Ministry will do its best to keep our forest and green areas intact and see that no industry is allowed to come up in and around such areas.

We have air pollution, water polluij noise pollution. One hon. Member talked about pollution o; But I am sorry to say that a very few Members are present we are discussing such an Bill, Sir. Ganges is no more pure. Ir. this connection, I welcome the Gangu tion Plan of the Government for cleaning the river. Yon know that Raj K produced a film by name 'Ram Ten^f Ganga Maili. You are taking up a programme in regard to the Ganges. But what about Brahmaputra<sup>0</sup> What about Yamuna? What about other rivers'? Such action programmes should be taken up in the case of each ?: Even now, in many places, the are taking polluted water from and pond-s. We have seen the 11 in Bhopal. Two thousan 1 people died. Two lakh people are still from! the efforts of this Many children are still born. They are aborted. We know people who live near cement factories and i ries suffer from conjunctivitis, eancer and other diseases.

Sir, the mushroom growth of tries should be stopped and effective measures should be taken to control pollution. Before granting a licence, it should be ensured that effective antipollution measures have been taken by the concerned industry. Here, I will give an example of Assam. Refinery and fertiliser plant in Nam-rup cause much pollution in Assam. Because of pollution from these plants, thousands of acres of land have turned barren. When we are going towards the Twenty-first Century, why should we allow these industries to pollute the country? I would suggest that, we should have a wider perspective in this bill so that the offenders are brought to book promptly. I feel that there should be complete coordination between the Industry Ministry ana the Ministry of Environment and Forests. Lack of this coordination makes (he Bharatpur sanctuary facing extinction. If legislations are made only for academic purposes, it is better not to make them. I hope that this piece of legislation will not remain only on paper, but it will be implemented for the betterment of all in this country-

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*थोः* भजन लालः ः ाननीय उपन्याध्यक्ष महोदय, य सभी माननीय लदस्यों का ग्राभार प्रकट करता हं कि सभी नाननीय सनस्यां ने इस बिल का तकरीवन स्वागन किया है। एए पाय करान को छोड़ कर सभी ने इसका समर्थन किया है उस के लिए में <sup>व</sup> सभी साननीय सदस्यों का हृदय ने प्राभार प्रकट करता है।

ग्राप जानते हैं कि पर्यावरण समस्या अकेले हमारे देण की ही उहीं है। पर्वात्ररण की समस्या सारे दिल्ल की, मारी दनिया की, सारे संसार की है। मारा संवार इस बात के लिए चिन्तित है कि अगर इस पर्यावरण पर प्रवचण पर मही कंट्रोल नहीं किय गया तो मीनव के लिये जोना मुश्किल हो जायेगा । आज पश्चिमी मुल्को ने बहुत तेजी से तरक्की की है, डवलपनेंट की है लेकिन चाज वह मल्क भी यह महसूस करते हैं कि तरककी तो हम कुछ कम भी कर लेते तो जी कोई फर्क नहीं पड़ने बाला था लेकिन तरको करने के साथ-साथ तरकी की वजह से मुल्क का जो वयमण्डल खराव हो स्पा उस को कैसे साफ किया जाये। ब्राज

उठा कर देखे तो दनिया के ग्रांकडे दुनिया में 9 परसेंट लोगों को स्वच्छ पानी श्रीर स्वच्छ हवा मिलतो है । लाढ़े 90 परसेंट लोगों को गन्दी हवा और गन्दा पानी मिलता है। ये लोग स्वच्छ हवा और पानी से बंचित है। यह कोई छोटी समस्था नहीं है। इत्सा के लिए अवस जारी अगर कई बात हैता वह है सहता। अगर इंसान की सेहर नहीं है तो कुछ भी नहीं है। किसी कवि ने कहाँ है: पहला सुन् निरयोगी काया। यानी पहला सुख यह है कि इन्मान के णरीर को कोई रोग नहीं होना चाहिए । वाया शरीर को कहते हैं। बाकी सुखी-में देजा मुख ाय का, तीजा मुख अजा करी पूर्व और जया सूख पतिवृतः-न रोका। अगर एक ही सख निल जाये यानी इतान की लेहत ठीक है तो सब कुछ ठीक है। सेटा ठीक होगी तो इस्माम द्याने हाथ से कमा कर कुछ कर सकत' है। सेहत हो क नो पत्र भी अज्ञाकारी होगा हर्य हैं लाठी हो। तो पुत्र भी ठीक काम करेगा। फिर कहते है चौथा मूल पति-ब्रह्म नारो का। नारी पतिब्रहा हमी उहेगी जब इस्तान की मेहर ठीक रहेगी। मैं तो कहता है कि लब बातें सहत के नाथ जडी हुई है। छार इस्मान की सेहत ठीक नहीं है ना उछ भी ठीक नहीं है। ब्राज सेहत ठोक करने का स्टब्स वहीं महलाहै पर्यावना । इस पर्यावन को वीम टीफ रखा तथ इसी बात को नेकर हमारी स्वर्शिय प्रधान वंती श्रीमती हन्दिरा गांधी ने 1972 में स्टाकहोम मे

Pollution) Amendment

Bill 1987

थी राम ग्रन्थेश विह : इमोलिए ग्राप को संत्रो पर्वावरण वना दिया गया 81

श्री भजन लाल: ग्राप सन लीजिए सीरियम बात हो रही है। जब चाए होल रहेथे तो मैं ने कुछ नहीं यह।।

श्री राम ध्रवधेश सिंह: मैं पत रहा हं कि इसको अच्छा करने के निव ही आपको बनायः गया है।

श्रीभजन लाल: में आप को तारीफ कर रहां हूं। मेरा कहने का मतलब यह है कि आज सारी दुनियां इस बात

## [श्री भंजन लाल]

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की चिन्ता में है। स्वर्गीय प्रधान मन्त्री श्रीमती इन्दिरा गांधी जी ने इस बात पर बड़ा जोर दिया था। ग्राज हमारे युवा प्रधान मंत्री थी राजीव गांधी जो को भी इस पर बड़ी चिन्ता है। आपने देखा हुना कि जब हमारे प्रधान मही बाहर नये थे तो याहर के मुल्कों में भी इस बात की चर्चा बहुत ही जोर से की थी। फ्रौर हम भी इस बात को महसूस करते हैं स्रोर हमारा देश भी महसूर करता है कि पर्यावरण गुढ़ होना चाहिए। माननीय सदस्यों ने श्रपनी सही भावनाएं ग्रौर सही उदगार हाउन में रखे हैं। सभी सदस्य चाहते हैं, दिल से चाहते हैं कि मत्क का बातावरण ठीक हो, यायमंडल ठीक हो । मैं यह कहना चाहता हूं कि किस तरह स पर्याचरण में शुद्धि इहारा, इसी बात को लेकर प्रध्य सदन में यह विल लाया गया है। इस बिल को लाने में थोड़ा समय जरूर लगा है। समय लगने का कारण भी था । ब्राप जानते हैं कि हमने सारे प्रदेशों में मशकिरा किया, जनकी राव ली। कुछ मान्नीय अदस्यों ने कहा कि राज्यों में राय नहीं ली गई, लेकिन मैं कहना चाहता हूं कि राज्यों से राय लेकर ही यह विल यहां पर लाया स्था है। हमने प्रदेशों के सुझावों पर ंसी तरह से विचार किया है। 🗥 रे प्रदेशों ने इस बिल के वारे में बड़ी इच्छी भावना रखी है और कहा है कि इस बिल पर कठोरता के साथ काम किया याना चाहिए। इन्हीं सब बातों को ध्यान में रख कर यह बिल सदन में लाया गया है।

इस बिल के संबंध में सबसे पहले बोलते हुए मेरे सम्मानित सबस्य श्री निर्माल चटर्जी, जो बड़े लायक श्रीर बहुत पुराने सबस्य हैं, उन्होंने बहुत श्रूडणी बातें कही । उन्होंने जो खबसा जाहिर किया है उसका जबाब हमारे मिल श्री पृथ्वीजित सिंह ने क्लाबाइज श्रीर धारा-बार दिया है । उन्होंने उनकी एक एक बात का जबाब दिया है । इस तरह से उन्होंने गेरा टाइम बचा दिया है ।

उन्होंने पूरी तसल्ली के साथ उनकी बातों का जवाब दिया है। लेकिन फिर भी मैं इतना जरूर कहना चाहंगा कि श्रापने जो तीन महीने की सजा की बात कही है ग्रौर जो जुर्माना पांच हजार रुपयों तक है, वह तो पुराने एक्ट में था। नये एक्ट में उसको तबदील करके उसमें डेढ माल से लेकर पांच हजार रुपये तक जुर्भाना कर दिया है ग्रीरयह कम से कम है, अपर में पांच साल तक सजा है। द्यतर प्रादमी फिर दोबारा पकड़ा जाता है तो उसको दो साल से लेकर सात साल तक कैंद हो सकती है भ्रोर पांच हजार रुपये प्रति दिन जुमाना रखा है। कोई द्वादमी द्वगर नहीं हकेगा तो उसको प्रति दिन पांच हजार रुपये जुमनि के देने पड़ेंगे।

प्रापन जो दुसरा खादमा जाहिर किया है कि हो सकता है कि कोई उद्योग-पति खुद तो बच जाय ग्रौर किसी बखु या फलर्क को एकडवा दे। यह बाद भी सही नहीं है। किसी फैक्टरी का जो मैनेजिय डायरेक्टर होगा, एक्जीक्यूटिव द्राफिनर होता, जो फैक्टरी को रन करता होना, जो उसका इंचार्ज होना उसका बाकायदः चालान किया जाएना, उसके खिलाफ कार्यवाही होगी । क्लकं या बाब की इसमें कोई बात नहीं है। इस सिल्मिल में एक बड़ी दात यह भी की गई है कि कोई भी प्राइवेट प्रादमी बाकायद केस दायर कर सकता है। उसके लिए साठ दिन के नोटिस का प्रावधार किया गया है। कई दफा पार्टीवाजी के कारण या द्वेष भावना से भी केस किये जाते हैं। इमलिए डिपार्टमेंट इस बार को देख लेग: कि यह केस ठीक है या नहीं ग्रीर यह कामयाब होते वाला है या नहीं। इस बात को लेकर साठ दिन का समय दिया गया है। डिपार्टमेंट इस बात को देखेगा कि उसमें कोई कमिया तो नहीं हैं और उन कमियों को दूर किया जाएगा। पूरी कानुनी सलाह लेकर कोर्टमें जाएंगी ताक किसी बजह से भी कानून में कियों का कोई फायदा न उठा सके।

श्री राम राजधेश सिंह : कितने दिनों में कोर्ट इस का फैसला कर देगा, इस बारे में भी कुछ बताइये।

श्री भजन लाल: : कोर्ट के बारे में हम कैसे कह सकते हैं। कोर्ट का काम दूसरा है ।

श्री विश्वजित पृथ्वीजित सिह : ये तो बिना सोच के बोलते हैं, इसमें इनकी कोई गलती नहीं।

श्री मजन लाल: मैं इनके बारे में क्या कहूं, मेरी ऐसी भाषा नहीं है कि मैं इनके बारे में कुछ कहूं। गांवों में एक बरोड़ा होता है। उससे कोई गुड़ निकालने की कोशिश करे तो गुड़ नहीं निकलता है। उसमें से तो गोसे ही निकलते हैं। उसकी शकल गुड़ की भेलीकी तरह ही होती है।

इन्होंने दूसरा सवाल कोर्ट का किया है। महोदय, बाकायदा इसमें प्रावधान है। इसको परश्य किया जायेगा और जल्दी से जल्दी निपटारा करके इसका फैसला करवाया जायेगा ताकि इसमें देरी न हो। इसके लिये बाकायदा हम झलग से एक सेल बनायेंगे ताकि इसमें देरी न हो।

एक खदसा उन्होंने ग्रीर कई ग्रन्य माननीय सदस्यों ने जाहिर किया कि जो राज्य बोर्ड हैं उनके अधिकार केन्द्रीय बोर्ड क्यों ले । वाइस-चेयरमैन साहब हमारी कोई ऐसी मंगा नहीं है। हमारी केवल मंशा यह है कि इस कानून को हम दढ़ता से लागु करें। ग्रगर स्टेट गवर्नमेंट थोडी ढिलाई करे या किसी खास फैक्ट्री के साथ कोई रियायत करे तो उस वक्त हम इसके बीच में ग्रायेंगे ताकि उसके खिलाफ कार्यत्राही हो सके। कार्य-वाही रोकने की हनारी कोई मंशा नहीं है। अपर कोई किसी को जानवृझकर बचाना चाहे या कार्यवाही न करे तभी हम आयोंने और इसीलिए ऐसा प्रावधान किया गया है ताकि उसके खिलाफ कार्यवाही हो सके या जानवझ कर किसी के साथ बदले की भावना से कार्यवाही करे तो उसे रोके। इसमें दखल देने का कोई मवाल ही पैदा नहीं होता । हम चाहते हैं कि मजबती के साथ यह एक्ट लाग हो और मल्क में जो प्रदूषण फैल रहा है उस प्रद्षण को 1558 RS---11.

सख्ती से रोकें और इस बात की किसी को शिकायत न हो। केन्द्रीय बोर्ड तभी बीच में अयेगा जब उस पर अमल न हो और वह उस पर अमल करवायेगा, यह इसलिए किया गया है।

उपसभाष्यक (श्री जगेश देसाई) : सुपरसेशन की बात कही है।

श्री भजन लाल : सुपरसेशन का सवाल ऐसा है श्रगर स्टेट बोर्ड उसको न करें तो फिर केन्द्रीय बोर्ड उस पर कार्य-वाही करेगा।

इसी तरह से विश्वजित सिंह जी ने सारी बातें बहुत मुन्दर तरीके से कहीं है और एक-एक बात का पूरा खुलासा देकर उन्होंने इस बिल का बहुत शान-दार शब्दों में समर्थन किया है। एक-दों खदसों का जो उन्होंने जिक किया है वह उद्योगों पर प्रतिबंध लगाने के बारे में, धारा 21, मूल अधिनियम की धारा 21 के बारे में में इतना ही कह सकता हूं कि राज्य सरकार को वायु प्रदूषण नियंत्रण के क्षेत्र घोषित करने का श्रिधकार देती है, इसे बनाये रखा गया है। इसके द्वारा राज्य सरकारें प्राथमिकता के झधार पर प्रदिष्त क्षेत्र में कार्यवाही कर सकती है। यह धारा 21 में है।

उपसभाध्यक्ष महोदय, एक इसमें खदसा जाहिर किया गया ध्वनि प्रदृषण के बारे में। विश्वजित सिंह जी ने कहा है कि ध्वनि प्रदूषण की सीमा निर्धारित की जानी चाहिए। यह ठीक है, शोर की सीमा को हम निर्धारित करेंगे। आज यह बड़ा भारी मसला है। आज जिस तरह का शोर है आप जानते हैं कि इससे लोगों का जीना दर्लभ हो गया है। चाहे लाउड स्पीकर का कह दीजिए चाहे दूसरी चीजों का, बाहनों का वह दी जिए फैंक्ट्रीरिया के वह दी जिए . . . (ब्यद्धान) भाषण का तो नहीं कह सकता लेकिन यह भी हो सकता है, कुछ साथी कह सकते हैं इससे लोगों को तकलीफ होती है, सभी मंदिरों, मस्जिदों, गरुद्वारों में जो लाउड स्पीकर से बोलते हैं उससे भी शोर होता है ग्रीर इससे को बच्चे पढ़ने वाले होते

[क्रो भजन लाल]

हैं उनकी पढ़ाई में बाधा पैदा होती है, इसलिए इसकी भी सीमा निर्धारित की जायेमी। शासन इस बारे में अध्ययन कर रहा है और इसके पूरे मानक तैयार करके लागु करेंगे।

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श्री स्वामीनाथन जी ने घएं के प्रदूषण के बारे में बात उठाई। ग्राप जानते ही हैं ग्रौर इसमें कोई दो राय नहीं हैं कि ब्राज जो बड़े-बड़े महानगर हैं, दस महानगरों में कितना भारी प्रदेषण है। जहां हम इस समय बैटे हैं, दिल्ली महानगरी में, इसी में 11 लाख वाहन हैं.. (ब्रवधान)...गाडियां, कारें, बसें। जब।।लख वहन किसी शहर में हों तो ग्राप ग्रंदाजा लगाइये कि उनसे कितना घंड्रां निहलेगा । 11 गाडियां दिल्ली में है। ग्राज 11 लाख पांच साल पहले, जिस तरह से जन-गणना होती है उसी तरह से वाहनों की गणना कराई गई थी तो उस समय 8 71 लाख वाहन थे ले कन आज दिल्ली में 11 लाख बाहन हैं। उनसे जो धुंग्रां निकलता है कितना प्रदूषण होता है। यह आप जानते हैं। ग्राप शाम को जब जाएंगे तो देखेंगे कि जैसे धुन्ध ग्रा गई है। वैसे धुन्ध का कोई सवाल नहीं है लेकिन यह सारा धंग्रां वातावरण में दिखायी देता है जो वाहनों से निकलता है। हमने इसके भी मानक निर्धारित कर दिये हैं। मुझे उम्मीद है कि इसी सब में मोटर व्हीकल एक्ट ग्राने जा रहा है ग्रीर उस में यह प्रावधान किया गया है कि डीजल ग्रीर पेट्रोल द्वारा चलने वाले वाहन जो धंग्रां निकालते हैं उन में जो कार्बन के कण निकलते हैं जिसका कार्बनमोनोक्साइड कहते हैं उसकी सीमा को हमने निर्धारित कर दिया है। इसके लिए हमने राज्य सरकारों को भी लिख दिया है। मैं इसके लिए महाराष्ट्र सरकार को बधाई देना चाहता हं कि उन्होंने बम्बई में सब से पहले कार्यवाही कर दी है। दिल्ली में भी यह काम हो रहा है लेकिन पूरी तरह से ग्राभी तक नहीं किया गया है। इस में हम ने यह भी प्रावधान किया है कि ग्रगर कोई निर्धारित मानक के बाहर चलेगा तो उस गाडी

का रजिस्टेशन केंसिल हो जाएगा। कोई भी वाहन यदि निर्धारित मानक से अधिक धआं निकालेगा तो वह वाहन सडक पर नहीं चल सकेगा । इसी तरह से ग्रागरा का जित्र किया गया कि वहां पर आयल रिफाइनरी की वजह से ताजमहल के संगमरमर का रंग बदल गया है। मैं यह कहना चाहता हूं कि यह अकेले रिफ इनरी की बात नहीं है वैसे कोयले से चलने वाले वहां उद्योग भी हैं लोहा उद्योग भी है। इसके लिए हमने कार्यवाही की है और रिफाइन ी से निकलने वाले सल्फर का भी हमने प्रबन्ध किया है। ग्रागरा में एक ताप बिजली घर भी हमने बन्द किया है ताकि उस में बाकायदा टीटमेंट प्लांट लगवाया जाए ग्रौर कोई भी प्रदूषण वाला पानी गैस या घआं उस में से नहीं निकले। इसी तरह से गुरुपद-स्वामी जी बहुत लायक दोस्त हैं काबिल हैं इन्होंने इस बिल के बारे में बहत ग्रन्छी बातें कही हैं। उन्होंने संवेदन-शील क्षेत्रों के लिए निर्धारित किये गये स्तर के विषय में जानना चाहा। मैं उनको यह बताना चाहता हं कि मुख्य वायु प्रदुषण जो सीमेंट ताप बिजलीघर इस्पात उद्योग ग्रादि से जो लिस्ट में शामिल है इन से होता है। पहले तो इस लिस्ट में केवल 13-14 या 15 किस्म की इंडस्टीज ही थीं लेकिन ग्रव चाहे कोई भी फैक्टी हो या उद्योग हो सब के लिए यह ग्रावश्यक है कि जब भी कोई फैक्टरी लगाएगा तो पहले उसको ग्रंडरटेकिंग देनी होगी। लाइसेंस की चिटठी या लेटर आफ इंटेंट उसको तब मिलेगा कि वह ग्रपनी फैक्टरी के साथ-साथ टीटमेंट प्लाट भी लगायेगा प्रोजेक्ट में शामिल करेगा। प्रोजेक्ट की ग्रप्रवल तब मिलेगी जब ट्रीटमेंट प्लांट का प्रावधान बीच में होगा। फैक्टरी तब चाल होगी जब बाकायदा उस में टीटमेंट प्लांट लग जाएगा और वह डिपार्टमेंट को दिखाएगा कि नाहब चल कर के ग्राप टेस्ट कर सकते हैं। तब उसको प्रोडक्शन करने की इजाजत. दी जाएगी। उससे पहले नहीं दी जाएगी।. इन्होंने कहा कि देश में कितने लोगों के खिलाफ अब तक कार्यवाही की गई है। मैं बताना चाहता हं कि मल्क में सीमेंट की टोटल 102 फैक्टरीज हैं । 102

फैक्टरीज में से 32 फैक्टरीओं ने ृरी तरह से ट्रीटमेंट ग्लाट लगा लिये हैं।

सारे देश की फैक्टरीज के मालिकों की एक मीटिंग हमने एक साल पहले बलाई थी हमने उनसे एग्रीमेंट करवाया है कि दिसंम्बर, 1988 के बाद इस भल्क में कोई भी सीमेंट फैक्टरी ग्रापको ऐसी नहीं मिलेगी जिससे कोई प्रदेषण होता हो चाहे वह प्रदेषण पानी का होया हवा का हो या बारीक धल का हो जो सीमेंट से बहत ज्यादा निकलती है । 1988 के बाद भ्रापको सीमेंट की फैक्ट ीज से किसी भी प्रकार का प्रदूषण नहीं मिलेगा। हमने जिन लोगों के खिलाफ कार्यवाही की है वह तकरीबन 1100 के करीब की है जो बड़ी बड़ी फैनट शित्र हैं लेकिन इनमें से करीब 300 फैसले हो चके हैं बाकी केसेज पेडिंग हैं ग्रदालतों में । लेकिन इसके लिए कानन बनने के बाद हम बाकायदा अलग से एक विंग बनाकर के जैसे मैंने पहले कहा कि जो भी कोर्ट में कैसेज हैं उनका जल्दी से जल्दी निपटारा कराया जाए और उनके खिलाफ एक्शन लिया जाएताकि किसी प्रकार की कोई रूकावट न हो और देरी न हो ।

इसी तरह से कुछ माननीय सदस्यों ने पेड़ों के बारे में कहा...(ब्यवधान) पेडों का जहां तक ताल्लुक है, ग्राज मल्क में सबसे अयर जरूरी है तो पेड़ों की कटाई का सवाल है, यह बड़ा भारी चिंता का विषय है। ग्राज सुखे की समस्या भी पेड़ों की कटाई की वजह मे है ग्रीर बाढ की समस्या भी उसी वजह से है। जहां पेड नहीं हैं वहां सुखा पडता हैं ग्रीर जंहां पहाडों पर पेड़ों की कटाई होती है वहां जब बरसात होती है तो नीचे पानी ग्राकर, बहकर बाह की शक्ल अख्तियार कर लेता है। पेडों की रक्षा करना एक बडाभाी मसला है। पर्यावरण को शद्ध करने का मसला, जब तक हमें अ।पका सहयोग नहीं मिलेगा, जब तक जागृति नहीं पैदा करेंगे तब तक हल होने बाला नहीं है। कर्नाटक ग्रीर तमिलनाडु के बारे में जिक किया। बड़ी अन्छी बात की उन्होंने, ग्रगर ऐसा किया तो कर्नाटक ने कि ग्रगर कोई पेड काटता है तो कहते हैं कि पेड आपका नहीं है। यह ठीक बात है पेडों के बारे में दो मिनट में एक बात कह देना चाहता हं। इतिहास की बात आपके सम्मने बताना चाहता हं। राजस्थान में जोधपुर डिस्ट्क्ट में एक गांव है खेजडली भ्राज से 3 सौ साल पुराना यह इतिहास है। महाराणा जोधपुर ने अपने मंत्री से कहा कि ग्राप पेड काटकर लाग्रो। उन्होंने कहा कि पेड़ तो कहीं नहीं मिलेंगे। कुछ गांव हैं यहां विशनोई विराद ी, के, बिश्नोई लोगों के हैं लेकिन उनमें पेड काटने की मनाही है, वहां पर पेड ग्रापको मिल सकते हैं लेकिन वे काटने नहीं देते हैं। महाराजा ने कहा काटकर लाम्रो यह मेरा भादण है। महाराजा के मंत्री हरकारे ग्रीर फौज लेकर वहां पेड़ काटने गये। ज्यों ही पेड़ काटने की ग्रावाज सुनी ग्रन्दर से एक ग्रौरत ब्राई ब्रौर कहा यहां पेड़ काटने की मनाही है। जसकत सिंह जी यहां पर बेठे हैं वे जानते हैं यह जोधपुर राजस्थान की बात है । उन्होंने कहा हम पेड़ नहीं काटने देते हैं, हमारे धर्म में मना है। पेड़ में जीव है। जैसे इन्सान को कोई मारे तो लाल खन निकलता है इसी तरह से वक्ष से हरा पानी निकलता है जिसको हम खन मानते हैं। यह जीवित होता है। एक पेड़ को काटना 10 ब्रादिमयों की हत्या के बराबर है। हम काटने नहीं देंगे। जब नहीं माने ग्रौर काटने लगे तो वह ग्रीरेत उस पेड से लिपट गई। पहले उसके ैर काटे गये फिर धड़ काट दिया गया फिर उसकी दो लडकियां ग्राई उनके भी मार दिया गया। सारे इलाके में बड़ा शोर मच गया, सारे इलाके से, हजारों भ्रादमी इकट्ठे हो गये। लीगों ने फैसला किया कि राजा की फीज से ताहम लड़ नहीं सकते हैं लेकिन ज्यों ही एक पेड़ कटेग हम एक ब्रादमी का सिर धड से ब्रलग कर देंगे। 69 ग्रौरतें शहीद हो गई उसमें, टोटल 363 लोगों ने शहीदी दी, 363 पेड़ कटे, ज्यों ही एक पेड़ कटता था, ग्रीरतें कहती थीं पहले मेरा सिर काटो मई कहते थे कि पहले मेरा सिर काटो।

## [श्रीभजन लाल]

363 म्रादमी शहीद हुए । इतिहास में ऐसी कोई मिसाल नहीं मिलेगी कि पेड़ों की रक्षा के लिए इतने लोगों ने वलिदान दिया हो । लोगों को फांसी के तख्ते पर लटकाया गया, फांसी नोड़ा गया, बड़े से बड़े जुल्म ग्रीर ज्यादतियां की गयी हैं लेकिन ऐसी भिसाल इतिहास में नहीं मिलेगी कि एक पेड़ के बदले एक आदमी अपना सिर दे दे और हजारों स्रादमी इफ्टुठे होकर लाइन में खड़े हो जायें, मर्द, ग्रौरत ग्रीर बच्चे ग्रौर कहें कि पहले मेरा सिर काटो, पहले मेरा सिर काटो । जोधपूरसे 20 मील दूर वह गांव है। भाज भी लाखों ग्रादमी वहां इकट्ठे होते हैं। हर साल मेला लगता है, शहीदों को श्रद्धांजलि देते हैं। श्राज भी वह जमीन लाल है। पेड़ों की रक्षा की बात ग्राज से 500 साल पहले जुम्बेश्वर महाराजजी ने कही थी, उन्होंने कहा था कि पेड़ों को बचाना हर मानव का कर्त्तब्य है, इसलिए हमारा सबका यह क्लंब्य बनता है कि पेड़ों की रक्षा की जाये ग्रौर जब पेड़ों को रक्षा होगी तब ही इस म*्ल*क का इकोलाजिकल संतुलन ग्रीर शुद्ध बाय-मंडल कायम रह सकेगा, जबकि पेड़ों की रक्षा करके वेड़ों को कायम रख सकेंगे . . . (ध्यवधान)

जब 363 महानुभाव शहीद हो गये तब मंत्री ने कटाई बन्द करके राजा के पास जाकर सारी बात बताई, तो राजा वहां चल कर मौके पर अपये स्रीर खड़े होकद माफी मांगी।

SHRI SHANKARRAO NARAVANA-RAO DESHMUKH (Maharashtra): What about the thermal pollution?

भी भनन ताल : वर्गल प्लाटस भी इसी में क्या गये हैं। चाहे कोई सरकारी उद्योग हो चाहे प्राइवेट सारे इसके श्रंदर शामिल हैं। पच;री साहब ने शोर का जिक किया। ग्रभी मैंने शोर के बारे में बताया है। विजय गोइन रेड्डी साहब ने भी कहा कि ये उद्योग जो हैं वे एक जगह नहीं होने

चाहिए। उद्योगों की कुछ पालिसी इंडस्ट्री मिनिस्टर ने बनायी है कि बहुत ज्यादा किसी शहर में हो जायें तो नए और उद्योग उस शहर में नहीं लगने चाहिए लेकिन यह उद्योग मंत्रालय का काम है।

भोपाल गैस काण्ड के बारे में ग्राप जानने हैं कि यह केस कोर्ट में है इसलिए इसके बारे में व्यादा कहना अंचता नहीं है। जसवंत जी ने पर्यावरण बैलेंस को ठीक रखने की बात कही। दिल्ही के ध्एं के बारे में श्रभी मैंने जिक किया है। ग्रापने सवाई माधोपर में कोई खाद की फैक्टरी लगाने की बात कही। इसमें कोई जक नहीं है कि रणयंभोर बहुत बड़ा पार्क है और मैं कह सकता हूं कि देश का सब से ग्रन्छा पार्क उसे कहं तो गलत उत न हीं होगी। बहत ही शानदार पार्क है। है मैंने खुद भी जाकर उसे कई बार देखा है । लेकिन हम कोई ऐसी बात नहीं होने देंगे जिससे रणयंभीर में जो हमारा नेश-नल पार्क है, उसे नकसान पहेंचे, यह बात हम िसी हालत में बद्दित नहीं करेंगें। कमेटी वक्त यदा मुकररेकी है और वह जाहर देखेंगी कि वह फीक्ट्रो कन सी जगह लगनी चाहिए और कितनी दर लगनी चाहिए जिसमे कि उन जिलों का कोई नकपान या उसका कोई बुरा प्रभाव या बुरा असर नहीं पड़े । ऐसा इतजाम हम करेंगे।

इसी तरह भरतपुर के बारे में अधिन जिक्र किया। ग्रापने लूनी नदी के बारे में भी जिक्र किया और आपने यह भी कहा मारवाड़ के बारे में — मैं भी मारवाड़ का ही रहने वाला हं--दो सौ साल पहले हमारे बुजुर्ग वहीं से प्राए ये और मारवाड़ के बारे में जितना ऋष् जानते हैं, तकरीबन उतन नहीं, तो आधा जरूर मैं जानता है।

लनी नदी को भी मैंने जाकर देखा है। उस एरिया में पानी पीने का साधन श्रमर कोई है, तो लुनो नदी ही है ग्रीर वहां लनी नदी के ऊपर जो भलोबा के अपर लगाई गई छोटी-छोटी फैक्टी हैं. मैंने उनको भी जाकर देखा है। बाकायदा वहां पर एक ज्वाइंट प्लांट हमने लगाया

वहां पर मिलकार के, लेकिन वह ठीक तरीके सेकाम नहीं कर रहा है। उसे ठीक कराने पर कारवाई हो रही है।

उसके लिए बाकायदा एक मीटिंग बुलाकर एक महीने पहले फैसला किया है कि ज्वाइट प्लाट लगाकर दुबारा से उसको देखें। कोई भी फैक्टरी अगर प्रदेषण करेगी, तो बाकायदा महिबह छोटी या बड़ी फैक्टरी है, रस पर बाकायदा यह जो एक्ट बना है, वह लागू होगा, किसी शादमी को इसमें माफ नहीं किया जाएगा।

श्री गुलाम रहुल भट्ट् ने कहा कि राज्य ाडंस के बारे मे---जैंगा मैंने श्रभी कहा जो आपका संदेह है, वह टर होना चाहिए। हमारा तो दखल नहीं है, उसमें, हमारा उतना ही दखल है कि कोई कार्यवाही नहीं करेगा श्रमर स्टेट बोर्ड, तो केन्द्रीय बोर्ड उस पर कार्य-वाही करवायेगी।

श्री गुलाम रहूल भट्ट्: मेरा मतलब या कि स्टेट गवर्नमेंट्स को उसमें लाना चाहिए। बस।

श्री भजन लाल: उसमें स्टेट गवर्नमेंट में इसारा कोई इतना दखल नहीं है। श्रगर फर्ज कीजिए कि कार्यवाही हो न करे स्टेट गवर्नमेंट, तो सेंटर कोई बैठा देख तो नहीं सकता। इसीलिए ऐसा किया गया है।

श्री गुलाम रसूल भट्टू: उनको कहकर कि यह काम नहीं हो रहा है ।

श्री मजन लाल : वाकी ग्रव राम श्रवधेश सिंह जी के बारे में मैं क्या कहूं। इन्होंने ग्रच्छी बात कही कुछ गलत भी कि इसमें शर्मास होना चाहिए। मैं ज्यादा कुछ नहीं कहता, यह हमारे पुराने दोस्त हैं।

इनके लिए भजनलाल हब्बा बना हुआं है। इनको सिते और उठते भजनलाल ही दीखता है और तो कुछ दीखता नहीं है। लोक दल को भजनलाल के नाम का इतना डर और भय बैठा हुआ है कि नींद हराम हो रही है। इसलिए मैं ज्यादा न कहते हुए सभी माननीय सदस्यों से निवेदन करना चाहता हूं कि ग्राप सब ने इसका स्वागत किया है ग्रौर सर्व-सम्मति से इस बिल को पास किया जाएगा इन्हीं शब्दों के साथ सबका धन्यवाद करते हुए मैं बैठता हूं।

उपसभाष्यक्ष (श्री जगेश देसाई): भजन लाल जी उन्होंने बह्मपुत्र के बारे में कुछ पूछाथा।

श्री भजन लाल : वह इसमें ग्राता नहीं है।

^HRIMATI BIJOYA CHAKAR-VARTY; Sir, regarding thermal plants and refinary in and arounj Namrup Sib-sagare and Duliajan, thousands and thousands of acres of land cannot be brought under cultivation ana not even a blade of grass is grown there.

श्री भजन लाल: उपसभाध्यक्ष जी, जैसा मैंने कहा चाहे इसमें धर्मल प्लांट है, चाहे दूसरा है, च हे सरकारी है या प्राइवेट, कोई भी फैक्टरी है, च हे वह सरकारी है सीमेंट की है या बिजली की है कहीं से भी प्रदेषण होगा तो उनके खिलाफ कार्यवाही करेंगे।

जहां तक इन्होंने कहा कि पेड़ गिर गये या कट गये, उसको हम देखेंगे कि कैसे गिरे हैं थ्रौर कैसे कटे हैं। इस विल से उसका कोई ताल्लुक नहीं है। वह बात अलग से है।

इन्होंने ब्रह्मपुत्र के बारे में जिक्क किया कि उसकी भी सफाई का काम हो, लेकिन आप जानते हैं कि देश में गंगा सफाई का काम बहुत तेजी से चल रहा है, लेकिन कभी फिर चर्चा करेंगे, आज इससे ताल्लुक नहीं है।

इसलिए मैं इतना ही कह सकता हूं कि जो भी ठीक बात होने वाली है, जो भी आपकी समस्या आपकी एरिया की है, आप लिखकर उसे हमारे पास भेज दीजिए और जो भी कार्यवाही होने वाली होगी, वह हम करवायेंगे और किसी प्रकार की कठिनाई आपको नहीं होने देंगे। SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir, at Nasik Road there is a thermal power plant... (Interruptions). Sir, listen to me for a moment. It is situated on the banks of the Godavari river and the water flows down the Street. There are about 10 villages affected by the ashes of the thermal power plant which needs immediate attention. I have been representing the matter to the revenue authorities but it was beyond their purview. Therefore, I take this opportunity to bring it to the kind notice of the hon. Minister so that future action may be taken as early as possible.

The Air (Prevention

and Control of

श्री भजन साल : उप सभाध्यक्ष महोदय, इस बात को मैंने नोट किया है।

भी राम इद्धिश सिंह : मेरा एक क्लैरी-फिकेशन है ? . . . (व्यवधान)

ज्**षसभाव्यक्ष (श्री जगरा देसाई)** : ग्राप बीच में मत बोलिए। यह ठीक नहीं है। ग्रापका जदाब दे दिया है।

ः **धो राम ग्रवधेश सिंह** : मेरा कलरीफि-केशन है । मैंने कैटेगरीकली पूछा था ... (व्यक्थान)

श्री भजन स्नातः । अब खत्म हो गई बातः । स्या फायदा है छें डिए ।

उपसभाध्यक्ष : (श्री जगेश देसाई) : वैठिए भाग ।

श्री भजन लाल : तापधरों के बारे में ठीक हैं, मुल्क में जितने ट्रीटमेंट प्लाट लगने चाहिएं उतने : हीं लगे हैं। 218 तापधर हैं जिसमें से 10 में ग्रभी ऐसे संग्रंत लगे हैं। लेकिन हमारी कोशिश होगी कि इसको भी देखें। जहां 10 गांवों को नुकसान हो रहा है वहां भी कोशिश करेंगे कि इसको ठीक कराया जाए। .... (स्मवधान)

भी राम धवधेच सिंहु: मैंने इनकी केटे-गरी: ली पूछा था।... (व्यवधान) THE VICE-CHAIRMAN (SHRI JAGESH DESAI); The Minister cannot reply all the points raised by the Members. You cannot expect that the Minister should reply all the points.

श्री राम श्रवधेश सिंह: ऐसा करके श्राप हमारे साथ श्रन्थाय कर रहे हैं। श्राप ऐसा क्यों कर रहे हैं?

उपसमाध्यक्ष (श्री जगैश देसाई) : मेरी बात सुनिए, ग्राप बैठ जाइये।

श्री राम श्रवधेश सिंह : मिनिस्टर साहब तो डिनाइ नहीं कर रहे हैं और श्राप कर रहे हैं। मेरा सीधा सा सवाल है कि जो सबसे ज्यादा जह ी काम है वह है कि जो टाटा-बिड़ला मोटर बना रहे हैं उससे धुंश्रा भारी माला में निकल रहा है क्या श्राप उनको इसके लिए कह सकते हैं?

श्री मजन ल ल: हम सबको कहेंगे ग्रौर सबके खिलाफ कार्यवाही करेंगे, च हे कोई टाटा हो या बिड़ला हो। नई गाड़िया जो बनेंगी उनके लिए भी बाकायदा मानक निर्धा-रित कर दिए गए हैं ग्रौर वे उसी हिसाब से बनेंगी। .... (श्यवधान)

श्री राम श्रवधेश सिंह : तो सेन्ट्रल बोर्ड में क्या मैम्बर पालियामेंट रखेंगे ? ... (व्यवधान) और जो कागज पर पेड़ लगाए रहे हैं, भारी माला में इसमें घूसखोरी हो रही है ? ... (व्यवधान)

उपसभाष्यक (भी जगेश देसाई) : ग्ररे क्या बात करते हैं।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The question is:

"That the Bill to amend the Air (Prevention and Control of Pollution) Act, 1981, as passed by the Lok Sabha, be taken into considerar tion."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We shall now take up clause-by-clause consideration of the Bill.

Pollution) Amendment Bill 1987 334

Houses 2 to 25 were added to the Bill.

"lause 1, the Enacting Formula and the "itle were added to the Bill.

श्री भजन लग्ल : उपसभाध्यक्ष महादय, में प्रस्ताव करता हुं कि "बिल पात किया जाए।"

The question was put and the motion was <u>\dopted.</u>

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, the House stands adjourned till 11.00 A.M.

The House then adjourned at four minutes past six of the clock, till eleven of the clock, on Tuesday, the 1st

December, 1987.